

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI  
ORIGINAL APPLICATION NO. 271 OF 2022**

**Action taken report of the APPCB in compliance with Hon'ble NGT Order dt. 20.03.2023 in O.A. No. 271 of 2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District before Hon'ble NGT, Principal bench, New Delhi on Granite mining units in Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh.**

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Date.15.05.2023

  
**Andhra Pradesh Pollution Control Board,**  
**Regional Office - Tirupati**  
**A.P. Pollution Control Board**  
**Regional Office : TIRUPATI**

Action taken report of the APPCB in compliance with Hon'ble NGT Order dt. 20.03.2023 in O.A. No. 271 of 2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District before Hon'ble NGT, Principal bench, New Delhi on Granite mining units in Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh.

In obedience to the Orders of the Hon'ble NGT, Principal bench, New Delhi the Joint Committee have conducted Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Copy of the Joint inspection report is here with enclosed as **Annexure - II** for kind perusal.

Subsequently, Hon'ble NGT, Principal bench, New Delhi after going through the joint committee inspection report has made the following in its order Dt.20.07.2022. Copy of the order is here with enclosed as **Annexure - III** for kind perusal.

*"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".*

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

This issue was placed in External Advisory Committee (Task Force) meeting held on 09.11.2022 and Board has issued Stop Production orders to all the mining projects covered in the joint inspection. Copy of the Stop Production orders are here with enclosed for kind perusal as **Annexure - IV**.

Subsequently, Environmental Engineer, Regional office, APPCB Tirupati has submitted action taken report on 17.01.2023 to Hon'ble NGT, Principal Bench, New Delhi. Copy of the action taken report submitted by the Environmental Engineer, Regional office, APPCB Tirupati enclosed as **Annexure - V**.

It is further submitted that, Hon'ble NGT has issued an Order on 20.03.2023 with the following directions Para No.06. copy of the Hon'ble NGT order is enclosed as **Annexure - VI**.

**"respondents no. 2 and 5 are directed to take appropriate remedial action and file Action Taken Report with requisite details, apart from their replies/responses, within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF/Word file and not in the form of Image PDF"**

  
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A.P. Pollution Control Board  
Regional Office : TIRUPATI

## Para No.10

***"The Collector and Superintendent of Police, Chittoor are directed to take requisite steps for ensuring that no illegal mining takes place in the mining sites in question"***

It's also submitted that, Environmental Engineer, Regional office, APPCB Tirupati has inspected all the mining projects on 11.04.2023 and observed that, all the mining units are not under operation. Further, Regional office, Tirupati submitted a reports to the Board office on 28.04.2023 about the present status of respected mining units on the directions issued by the Board while serving the Stop production orders and further requested to place this issue in the ensuing Task force committee meeting for taking necessary action. The status on the directions issued by the Board is observed as follows.

**1. M/s. J.R. Granites Pvt Ltd (Black Granite mine - 0.850 Ha CTO auto renewal Order dt 26.09.2017 valid up to 30.09.2022 and again applied for renewal)**

Sl. No	Observations made during Joint inspection dt. 22.06.2022	Compliance
1.	Not developed adequate avenue plantation along the approach road.	Partially Complied.  The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species.  The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2.	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden was happened outside the lease area.  Now, the mining project has applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3.	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied.  During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

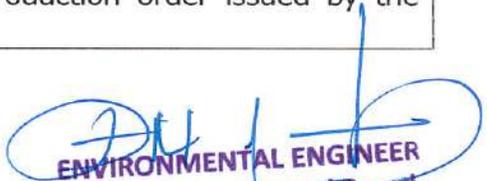
  
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**2. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha CTO Dt. 11.11.2021 valid up to 30.09.2022 and applied for renewal)**

Sl. No	Observations made during Joint inspection dt. 22.06.2022	Compliance
1.	Not developed adequate avenue plantation along the approach road.	Partially Complied.  The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species.  The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and subsequent stop production order issued by the Board.
2.	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 1.620 Ha only and hence, dumping of overburden was happened outside the lease area.  Now, the mining project applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3.	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied.  During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

**3. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha CTO Dt. 15.11.2021 valid up to 30.09.2022 and again applied for renewal)**

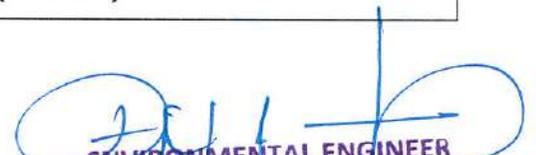
Sl. No	Observations made during Joint inspection dt. 22.06.2022	Compliance
1.	Not developed adequate avenue plantation along the approach road.	Partially Complied.  The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species.  The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and subsequent stop production order issued by the Board.

  
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2.	The mining authorities are dumping the overburden outside the mining area.	Earlier, dumping of overburden is happened outside the lease area.  Now, the mining project applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3.	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied.  During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

**4. Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites CTO dt. 24.10.2021 valid up to 30.09.2023)**

Sl. No	Observations made during Joint inspection dt. 22.06.2022	Compliance
1.	The mining unit is not maintaining buffer zone on all four sides.	Partially Complied  During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.405 Ha and could not maintain buffer zone at West side due to village Road.
2.	Not furnished the details of CSR activities.	Complied  During the inspection, it was verified that, the mine lease holder is taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with the earmarked CSR budget.
3.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.	Complied  3 <sup>rd</sup> party analysis reports carried out by M/s. Star Analytical Services.
4.	The mining authorities are dumping the overburden outside the mining area.	During the inspection, the mine unit holder have informed that, they have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G).

  
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5.	The details/records of Occupational Health Surveillance of workers are not available.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.
6.	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied During inspection it was verified that, the lease holder is spending the earmarked funds for environmental protection under CER on greenbelt development, Dust suppression and for personal protective equipment provided to workers with earmarked CER budget.

**5. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites CTO dt. 14.02.2022 valid up to 31.12.2023)**

Sl. No	Observations made during Joint inspection dt. 22.06.2022	Compliance
1.	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. West side by other Granite quarry lease area. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.772 Ha and could not maintain buffer zone at North side and the mining unit is developing green belt at vacant areas towards East side.
2.	Not provided the details of CSR activities taken up.	Complied. During the inspection, it was observed that, they are taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with earmarked CSR budget.
3.	Over burden is being dumped outside the mine lease area.	The mining unit have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G).
4.	Not submitted details of funds earmarked for environmental protection measures.	The mining authorities are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment have provided to workers with earmarked CER budget.
5.	Not submitted water & air quality monitoring reports.	Complied. 3 <sup>rd</sup> party analysis reports carried out by M/s. Star Analytical Services.

  
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6.	Not furnished occupational health surveillance data.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.
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**6. M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha CTO Dt. 01.09.2020 valid up to 31.07.2025).**

Sl. No	Observations made during Joint inspection dt. 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.	Partially Complied. The mining unit has recently planted about 200 Nos of saplings at buffer zone at South and North. Existing pit was appearing while obtaining the mining lease on Este side and on west side ram is existing.
2.	Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.	As the mining project was not under operation for the last 2 years due to demand Notice raised by the Department of Mines & Geology. Presently the mining project is making efforts for re-commencing its operation and during the inspection the proponent informed that they will take up the activities under CSR activities after re-commencing the same.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road was not developed.	Complied. The mining project has started avenue plantation.
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	During the inspection the proponent of the mining project have informed that, they will provide water sprinklers after they resume the mining activities.
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	Presently, the mining unit is not under operation.
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	The project proponent has informed that, they will obtain the same before commencement of the mining operations if applicable.
7.	Garland drains and Siltation ponds are not available.	The mining project has started works related to providing of Garland drains & siltation ponds.
8.	Measures for ground water recharge are not being taken.	The proponent of the mining unit has informed that, they proposed to meet the water requirement through water tankers.
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	The proponent of the mining unit have proposed to dump the overburden within the mine lease area.
10.	Retaining wall at the end of OB dump of appropriate size is not available.	The mining project has started works related to construction of retaining wall.

  
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11.	Details/ records regarding the Occupational Health Surveillance of workers are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
12.	Details/records regarding constitution of separate Environmental Management Cell are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
13.	Details/ records regarding funds earmarked for environmental protection measures are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
14.	Project Authorities are not submitting six monthly compliance reports along with Monitored data to competent authorities on regular basis.	The proponent of the mining unit have informed that, they will submit six monthly compliance once the mining operations resumed.
15.	Project Authorities are not submitting Environmental Statement in Form-V to Competent authorities on regular basis.	The proponent of the mining unit have informed that, they will submit Form- V once the mining operations resumed.

**7. M/s. Sri Sai Krupa Granites., (Black Granite mine - 0.611 Ha CTO Dt. 01.09.2020 valid up to 31.07.2025)**

Sl. No	Observations made during Joint inspection dt. 22.06.2022	Compliance
1.	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards North & South sides. The mining project is being used as a ramp towards East side and West side the boundary of the mining project is sharing with adjacent mining unit.
2.	Not provided the details of CSR activities taken up.	Complied. During the inspection, the mine lease holder has taken up activities under CSR activities for providing of street lights, School development works, water purifier and donating amounts to the temples during festivals.
3.	Not submitted details of funds earmarked for environmental protection measures.	Complied. During inspection, it was verified that, the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.
4.	Not furnished occupational health surveillance data.	Complied Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

  
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**8. M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha CTO dt. 12.09.2017 valid up to 31.12.2022)**

Sl. No	Observations made during Joint inspection dt. 22.06.2022	Compliance
1.	Not developed adequate avenue plantation along the approach road.	Complied. The mining unit has planted and developing saplings all along the approach road in addition to the existing green belt to meet the required green belt as per norms.
2.	Over burden is being dumped outside the mine lease area.	Complied. Earlier, the mining project was storing the over burden outside the mine lease area due to unavailability of plain land and geography of the lease area. Presently, the mining project is storing the over burden inside the mine lease area and also the mining project have also applied for additional land abutting to the mine lease area for dumping over burden and the mining unit has obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G).
3.	Not submitted details of funds earmarked for environmental protection measures.	Complied The details furnished by the mining unit on funds about Rs.2.60 Lakhs earmarked for environmental protection.
4.	Not submitted water & air quality monitoring reports.	3 <sup>rd</sup> party analysis reports conducted by M/s. Star Analytical Services.
5.	Not furnished occupational health surveillance data.	Complied. Medical examination reports of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

All the mining units (09 Nos) inspected by the Joint committee dt. 22.06.2022 are being located at Gudupalli (M), Chittoor District 08 nos of units were having valid Consent To Operate (CTO) of the Board except M/s. VMS Granite (formerly M/s. KVK Granites 1.0 Ha) which was not under operation for the last 8 years. Due to force of Stop Production orders the renewal applications of some mining projects are under process. During the joint inspection of M/s. Rathna Mineral Enterprises one among the 09 mining projects were observed only one non-compliance i.e., "Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available". The same was immediately rectified by the unit holder and take back to the same to the earmarked mine lease area. Hence, Environmental compensation was not levied to M/s. Rathna Mineral Enterprises.

It is further submitted that, this issue was placed in the External advisory committee meeting (EAC) and Task force (TF) meeting held on 08.05.2023 at Board office, Vijayawada and discussed the compliance status of the mining units. After detailed discussions, the committee has decided to issue Show cause notice to the respected mining units for rectifying the left out non compliances and levied Environmental Compensation.

In this connection, Board has issued Show cause notice to the mining units on 11.05.2023 and directed to furnish the reply to the Show cause notice within 15 days from the date of the issue of Show cause notices and also levied the Environmental Compensation. The

  
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show cause notices issued by the Board on 11.05.2023 are herewith enclosed as Annexure – VII.

In response to the show cause notice issued by the Board, the above all mining units have submitted reply to the Show cause notice issued by the Board on 15.05.2023 with the details of the Environmental compensations paid by the respective mining units. The replies submitted by the mining units along with Environmental compensations (EC) paid are herewith enclosed as **Annexure – VIII.**

**1. M/s. J.R. Granites Pvt Ltd (Black Granite mine - 0.850 Ha)**

Environmental Compensation (EC) =  $PI \times N \times R \times S \times LF$

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	86	Rs. 4,30,000/-	Paid. Union Bank DD No. 325953, Dt. 12.05.2023

**2. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha)**

Environmental Compensation (EC) =  $PI \times N \times R \times S \times LF$

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	86	Rs. 4,30,000/-	Paid. Union Bank DD No. 325954, Dt. 12.05.2023

**3. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha)**

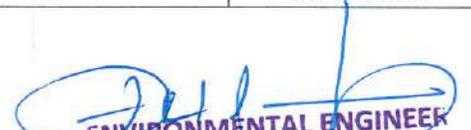
Environmental Compensation (EC) =  $PI \times N \times R \times S \times LF$

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	86	Rs. 4,30,000/-	Paid. Union Bank DD No. 325955, Dt. 12.05.2023

**4. Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites)**

Environmental Compensation (EC) =  $PI \times N \times R \times S \times LF$

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	85	Rs. 4,25,000/-	Paid. Bank of India DD No. 0004147, Dt. 15.05.2023

  
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**Regional Office : TIRUPATI**

**5. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites)**

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	85	Rs. 4,25,000/-	Paid. Bank of India DD No. 000148, Dt.15.05.2023

**6. M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha)**

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	88	Rs. 4,40,000/-	Paid. Karur Vysya Bank DD No. 960835, Dt. 15.05.2023

**7. M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha)**

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr.dt. 11.05.2023	Payment details
1	22.06.2022	80	0.5	1	125	88	Rs. 4,40,000/-	Paid. Karur Vysya Bank DD No. 960837, Dt. 15.05.2023

As per the directions issued by the Board, the mining units (07No's) paid the Environmental Compensation on 15.05.2023 and the details of which are mentioned above.

This report is submitted to the Hon'ble NGT in due compliance of the Hon'ble NGT Order dt. 20.03.2023 in O.A. No. 271 of 2022. The APPCB will abide by all such directions as this Hon'ble tribunal may deem fit and appropriate.

**Date:** 15.05.2023

  
**ENVIRONMENTAL ENGINEER**  
 AP Pollution Control Board,  
 Regional office, Tirupati  
**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board**  
**Regional Office : TIRUPATI**

**ANNEXURE-II****REPORT OF THE JOINT COMMITTEE CONSTITUTED IN COMPLIANCE WITH THE HON'BLE NGT (PB) ORDER DATED 27 APRIL, 2022 IN ORIGINAL APPLICATION NO. 271 OF 2022 IN THE MATTER OF K SRINIVASULU AND OTHERS AGAINST THE STATE OF ANDHRA PRADESH.****1.0 Preamble**

Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out by M/s Rathna Minerals, M/s Raghavendra Granites, M/s Thirumala Granites, M/s Venkatasai Granites, M/s J.R. Granites, M/s KVK Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, Chinna Agraharam, Talli Agraharam, Srinivasapuram and Krishnarajapuram and also arrangements are going on to issue new permissions for miners in the survey nos. 89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators are causing huge damages to the residential houses and injuries to the villagers.

The National Green Tribunal (NGT), Principal Bench, New Delhi vide Order dated 27.04.2022 in O. A. No. 271 of 2022 constituted a Joint Committee comprising of Regional Office of MoEF&CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. (Copy of Hon'ble NGT Order is enclosed as **Annexure – 1**). The State PCB will be the Nodal agency for coordination and compliance.

Hon'ble NGT, PB directed the Joint Committee to undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law.

**2.0 Constitution of the Joint Committee**

In compliance with the Order dated 27.04.2022, as a nodal agency, State Pollution Control Board (i.e., APPCB) vide letter dated dt. 14.06.2022 requested the concerned Organization/Departments to nominate an official for constitution of Joint Committee. (Letter enclosed as **Annexure - 2**). As per the details received by APPCB, the Joint Committee constituted comprising the following members:

- i. Dr. Suresh Babu Pasupuleti, Scientist 'D', Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Vijayawada.
- ii. Shri S. Karthikeyan, Scientist 'C', Central Pollution Control Board, RD, Chennai.
- iii. Prof. K. Thyagaraju, Member SEAC, representing SEIAA, State of Andhra Pradesh.
- iv. Shri. Narendra Babu, Environmental Engineer, Regional Office, Tirupati, Andhra Pradesh Pollution Control Board (APPCB).
- v. Shri S. Sivaiah, Revenue Divisional Officer, Kuppam Division, District Chittoor, Andhra Pradesh representing District Collector, Chittoor District.

The above members of the Joint Committee conducted the inspection on 22.06.2022 as per the directions issued by Hon'ble NGT, PB, New Delhi vide Order dated 27.04.2022 at the granite quarry mining operations and its surroundings.

Prior to visit of the Joint Committee, the nodal agency has informed to the applicant Shri K. Srinivasulu and respective Villagers regarding the inspection of Joint Committee.

**2.1 Terms of References (ToR) of the Joint Committee**

As per the Hon'ble NGT, PB, New Delhi Order dated 27.04.2022, the following were the TOR of the joint committee:

- 1. To undertake the site visits by Joint Committee
- 2. To look in to the grievances of the applicants and take requisite action by following due process of Law.

**3.0 Site visit by the Joint Committee**

The Joint Committee on 22.06.2022 inspected the following mine lease areas along with applicant:

S.No	Name of the lease	Sy. No.	Mine lease area
1	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	101/2	0.772 ha
2	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	103	0.405 ha
3	M/s VMS Granites (Formerly M/s KVK Granites)		1.0 ha

4	Sri Sai Raghavendra Granites	98/3	0.607 ha
5	Sri Sai Krupa Mine	100P	0.611 ha
6	Sri J R Granites	99/4, 99/7	0.85 ha
7	Sri J R Granites (Tirumala Pit)	89/1, 95/1P, 95/2P, 95/3P	1.620 ha
8	Sri J R Granites (Surya Pit)	136, 137, 138	4.846 ha
9	M/s Ratna Mineral Enterprises	132,133,134,135	4.810 ha

During the site inspection, the following Villagers from respective villages submitted their concerns/issues to the committee:

#### Kondasamudram (V)

1. Sri K.Devappa Naidu, Sarpanch
2. Sri M.Vadamani
3. Sri Munivelu
4. Smt Manjula

#### Pedda Kotamanapalli (V)

1. Sri K.Munisekhar
2. Sri S.Vijay Kumar
3. Sri K.Mani

#### Chinnakotamanapalli (V)

1. Sri Balakrishnama Naidu

#### 4.0 Observations of the Joint Committee

The detailed status of the permissions obtained and present status of the mines mentioned in the Hon'ble NGT (PB) order dated 27.04.2022 are as follows:

##### 4.1. Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):

SN	Particular	Details
1	Name of the mine lease	Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites)
2	Address of the lease	Sy. No: 101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.772 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 1051/Q/2007 dated 03.08.2010. Transfer of Quarry Lease in favour of Sri K. Siva Prakash vide proceedings No. 1803/TQL/BG/2020 dated 10.12.2021
5	Production Capacity	300 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR/-23/2016-23 dated 06.09.2016 for production of 300

		m <sup>3</sup> /annum
		Transfer of EC vide Order No. DEIAA/AP/CTR-23/2016/23/169.74 dated 21.01.2022
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1113/PCB/ZOK/CFE/2016-971 dated 01.12.2016 for production of 300 m <sup>3</sup> /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1113/APPCB/ZO-KNL/2021 dated 14.02.2022 for production of 300 m <sup>3</sup> /annum which is valid up to 31.12.2023.  Transfer of CFO vide Order No. CTR-1113/APPCB/ZO-KNL/2021 dated 30.03.2022
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41'36.53337"N 78°13'46.62923"E 12°41'36.69326"N 78°13'50.64986"E 12°41'34.63971"N 78°13'50.6494"E 12°41'34.45455"N 78°13'49.47206"E 12°41'34.53827"N 78°13'46.92495"E

The satellite image of the mine lease area is as follows:

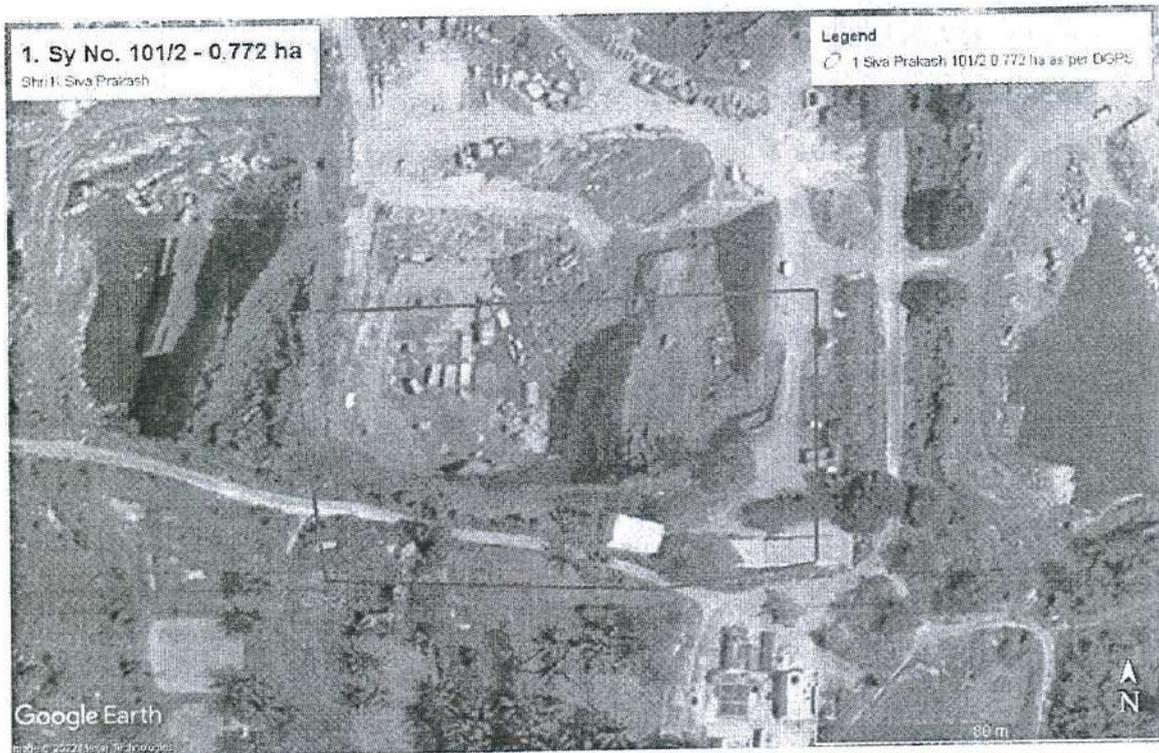


Figure 1: Satellite image of the Sri K. Siva Prakash mine lease area.

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 2. *Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):*

SN	Particular	Details
1	Name of the mine lease	Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites)
2	Address of the lease	Sy. No: 103 of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.405 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 1117/Q/2007 dated 28.04.2008.  Transfer of Quarry Lease in favour of Sri K. Siva Prakash vide proceedings No. 1802/TQL/BG/2020 dated 10.12.2021
5	Production Capacity	1200 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-24/2016-24 dated 06.09.2016 for production of 300 m <sup>3</sup> /annum  Expansion EC vide letter no. SEIAA/AP/CTR/MIN/04/2019/916-730 dated 06.08.2019 for production of 1200 m <sup>3</sup> /annum  Transfer of EC vide Order No. SEIAA/AP/CTR/MIN/04/2019/916/169.73 dated 21.01.2022
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-114/PCB/ZO-KNL/CFE/2020 dated 19.01.2021 for production of 1200 m <sup>3</sup> /annum
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1114/APPCB/ZO-KNL/CFO/2021 dated 30.03.2022 for production of 1200 m <sup>3</sup> /annum  Transfer of CFO vide Order No. CTR-

		1114/APPCB/ZO-KNL/2021 dated 30.03.2022
9	Present status of the mine lease	Operational
10	Geo-Coordinates	As per latest DGPS Survey dated 12.10.2021  12°41'36.45608"N      78°13'51.9797"E 12°41'35.15753"N      78°13'55.01622"E 12°41'33.92232"N      78°13'54.60099"E 12°41'35.22991"N      78°13'51.54023"E  Coordinates mentioned in EC dated 06.08.2019  12°41'36.9"N      78°13'51.9"E 12°41'36.5"N      78°13'55.2"E 12°41'35.2"N      78°13'55.1"E 12°41'35.6"N      78°13'51.8"E

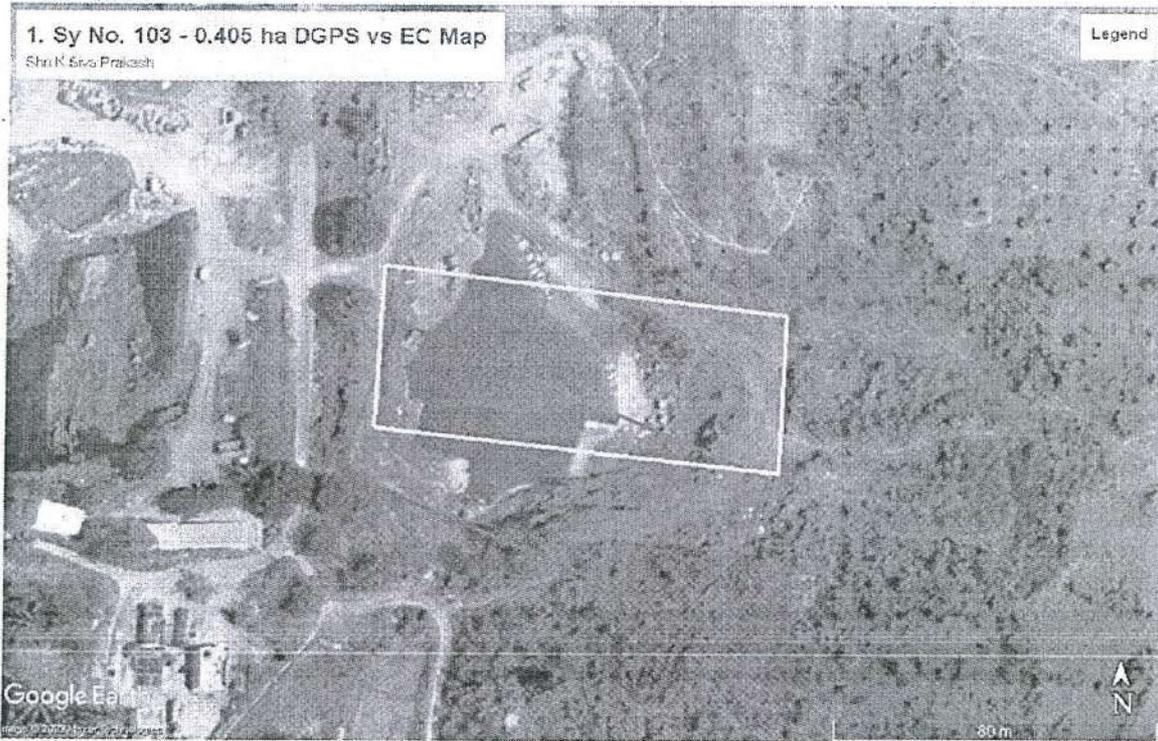
The satellite image of the mine lease area is as follows:



Figure 2: As per latest DGPS coordinates.



Figure 3: As per EC dated 06.08.2019 coordinates



**Figure 4: Mine lease as per DGPS vs EC coordinates (Red- DGPS; Yellow – EC coordinates)**

- There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

**4. 3. M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha:**

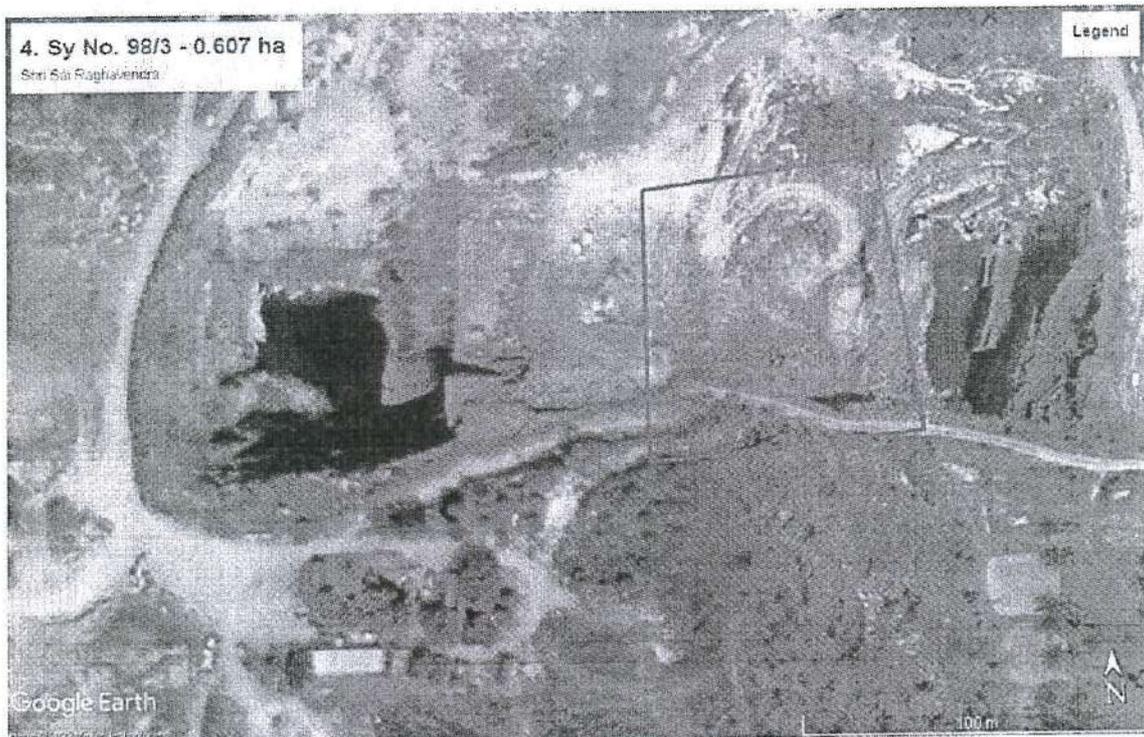
It has been observed that M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha is not in operations since last ten (10) years.

**4. 4. Sri Sai Raghavendra Granites:**

SN	Particular	Details
1	Name of the mine lease	Sri Sai Raghavendra Granites
2	Address of the lease	Sy. No: 98/3 Part of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.607 ha

4	Mine Lease Proceedings No. and Date	1348/Q/2007.29.05.2016
5	Production Capacity	750 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-20/2016-20 dated 06.09.2016 for production of 750 m <sup>3</sup> /annum
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1414/PCB/ZO-KNL/CFE/2018 dated 22.11.2018 for production of 750 m <sup>3</sup> /annum
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1414/APPCCB/ZO-KNL/CFO/2020 dated 01.09.2020 for production of 750 m <sup>3</sup> /annum. CFO is valid up to 31.07.2025.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41'35.31482"N 78°13'42.40925"E 12°41'38.10763"N 78°13'44.69771"E 12°41'35.49644"N 78°13'45.04954"E 12°41'37.97575"N 78°13'42.46066"E

The satellite image of the mine lease area is as follows:



**Figure 5: Satellite image of the Sri Sai Raghavendra Granites mine lease area.**

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 5. *M/s. Sri Sai Krupa Mine:*

SN	Particular	Details
1	Name of the mine lease	M/s. Sri Sai Krupa Mine:
2	Address of the lease	Sy. No: 100 Part of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.611 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3047/Q/BG/2009 dated 28.06.2017.
5	Production Capacity	1617 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. SEIAA/AP/CTR/MIN/05/209/982-673 dated 06.08.2019 for production of 1617 m <sup>3</sup> /annum.
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1562/PCB/ZO-KNL/CFE/2019 dated 05.09.2019 for production of 1617 m <sup>3</sup> /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1562/APPCB/ZO-KNL/CFO/2020 dated 01.09.2020 for production of 1617 m <sup>3</sup> /annum. CFO is valid up to 31.07.2025.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41'39.91321"N    78°13'52.89991"E 12°41'36.72141"N    78°13'56.10012"E 12°41'36.69961"N    78°13'39.60471"E 12°41'37.71923"N    78°13'41.60282"E 12°41'35.31494"N    78°13'42.40921"E 12°41'34.20935"N    78°13'40.07022"E 12°41'37.17726"N    78°13'40.87191"E 12°41'37.30123"N    78°13'41.50197"E 12°41'37.91587"N    78°13'42.46061"E 12°41'35.73868"N    78°13'41.55112"E 12°41'34.53045"N    78°13'40.91671"E

The satellite image of the mine lease area is as follows:

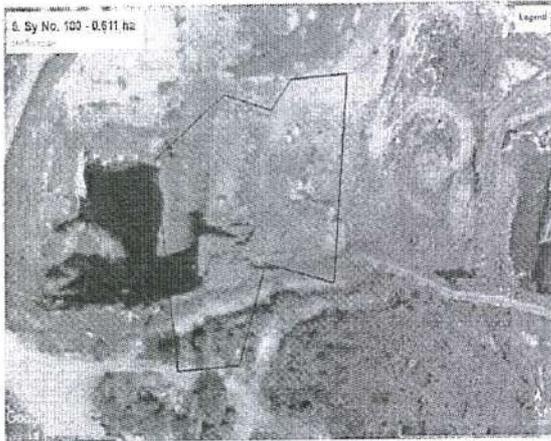


Figure 6: As per latest DGPS coordinates.

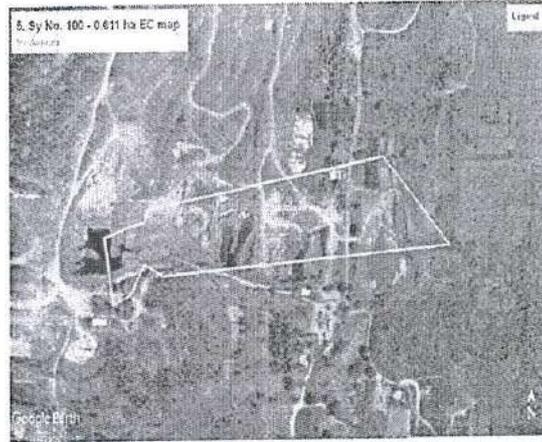


Figure 7: As per EC dated 06.08.2019 coordinates.

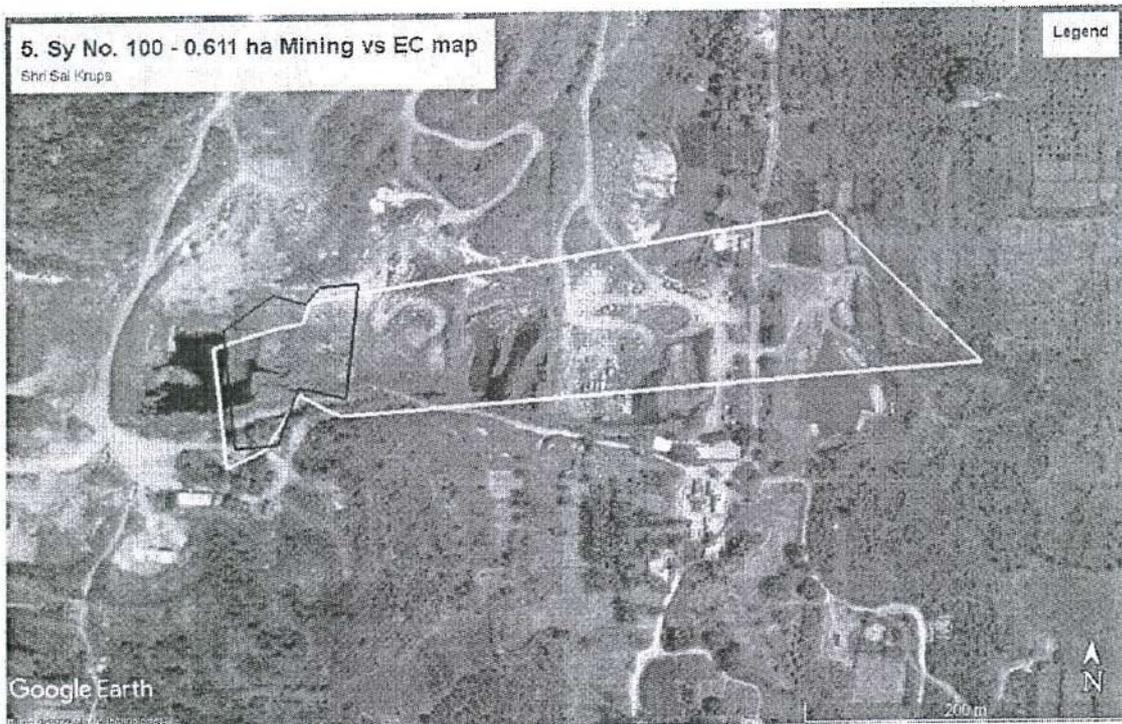


Figure 8: DGPS vs EC coordinates (red- DGPS; Yellow – EC coordinates).

- There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.

- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

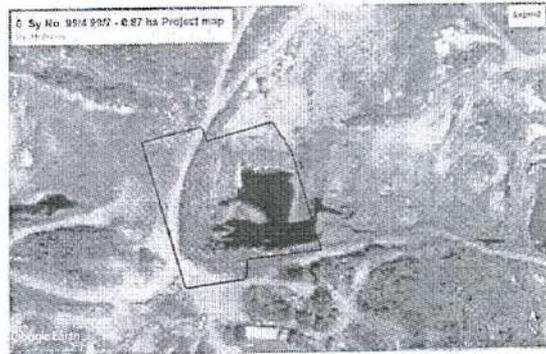
4. 6. M/s. J. R. Granites Pvt Ltd.:

SN	Particular	Details
1	Name of the mine lease	M/s. J. R. Granites Pvt Ltd.,
2	Address of the lease	Sy.No. 99/4 & 7, Kotamakanapalli (V), Gudupalle(M), Chittoor district
3	Area of the lease	0.850 Ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 33046/R5-1/2012 dated 13.08.2012.
5	Production Capacity	6471=(1200+5271) m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. SEIAA/AP/CTR-105/2013 dated 25.10.2013 for production of 1200 m <sup>3</sup> /annum EC vide letter no. DEIAA/AP/CTR-43/2017 dated 08.02.2017 for production of 1200 to 6471 m <sup>3</sup> /annum
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-642/PCB/ZOK/CFE/2016-1340 dated: 14.03.2017 for production of 1200 to 6471 m <sup>3</sup> /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-642/APPCB/ZO-KNL/CFO/2017 dated: 26.09.2017, which is valid up to 30.09.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 35.4"N      78°13' 40.4"E 12°41' 35.3"N      78°13' 38.8"E 12°41' 34.9"N      78°13' 38.8"E 12°41' 35.1"N      78°13' 37.8"E 12°41' 38.3"N      78°13' 37.4"E 12°41' 38.4"N      78°13' 38.7"E 12°41' 38.1"N      78°13' 38.7"E 12°41' 38.2"N      78°13' 40.2"E 12°41' 37.5"N      78°13' 40.4"E

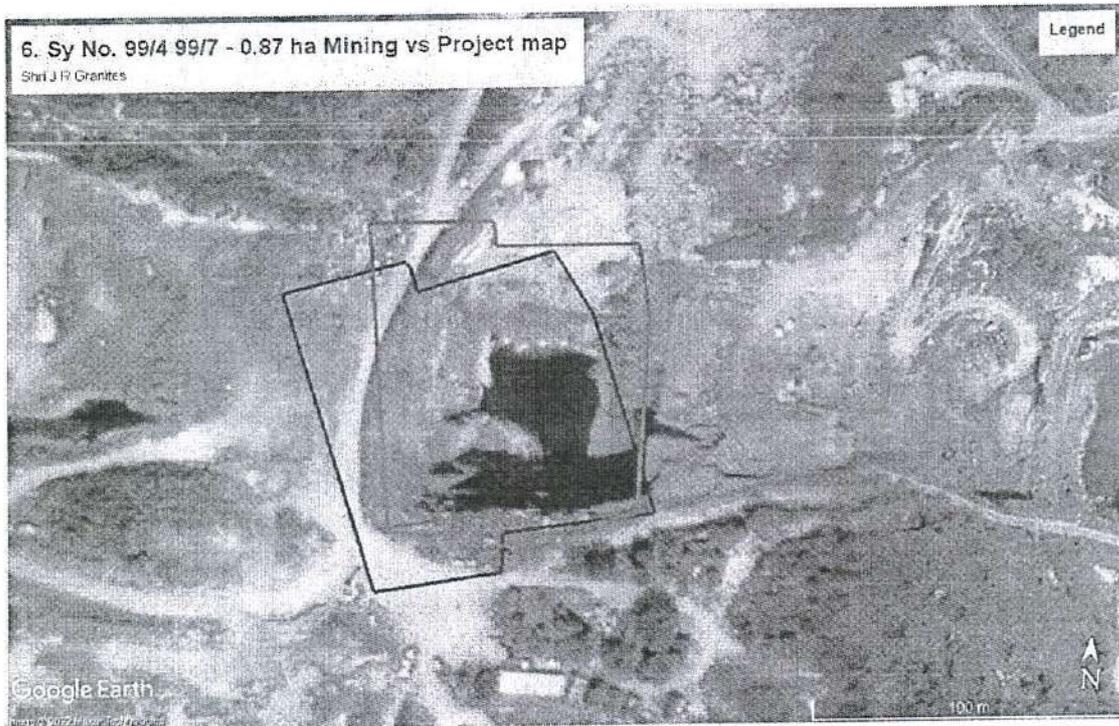
The satellite image of the mine lease area is as follows:



**Figure 9: As per the coordinates mentioned in mining plan.**



**Figure 10: As per the coordinates provided by Project Proponent.**



**Figure 11: Mining Plan vs Project Proponent coordinates (red- Mining Plan; Blue – Project Proponent coordinates).**

- There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

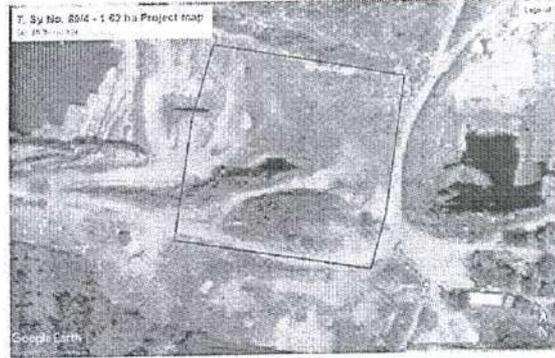
## 4. 7. M/s. J. R. Granites (P) Ltd. (Tirumala Pit):

SN	Particular	Details
1	Name of the mine lease	M/s. J. R. Granites (P) Ltd., (Tirumala Pit)
2	Address of the lease	Sy.No. 89/1, 95/1(P), 95/2 (P) & 95/3 (P), Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	1.620 Ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3970/R4-1/2015 dated 10.06.2015.
5	Production Capacity	1243 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-02/2016 dated 20.07.2016 for production of 1243 m <sup>3</sup> /annum
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1079/PCB/ZOK/CFE/2016-651 dated: 08.09.2016 for production of 1243 m <sup>3</sup> /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1079/APP/PCB/ZO-KNL/CFO/2021 dated: 11.11.2021 for production of 1243 m <sup>3</sup> /annum. CFO is valid up to 30.09.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 35.1"N      78°13' 37.8"E 12°41' 32.5"N      78°13' 34.0"E 12°41' 35.1"N      78°13' 37.1"E 12°41' 34.0"N      78°13' 36.8"E 12°41' 34.3"N      78°13' 34.1"E 12°41' 34.4"N      78°13' 32.5"E 12°41' 36.8"N      78°13' 32.8"E 12°41' 38.4"N      78°13' 33.0"E 12°41' 38.0"N      78°13' 37.2"E

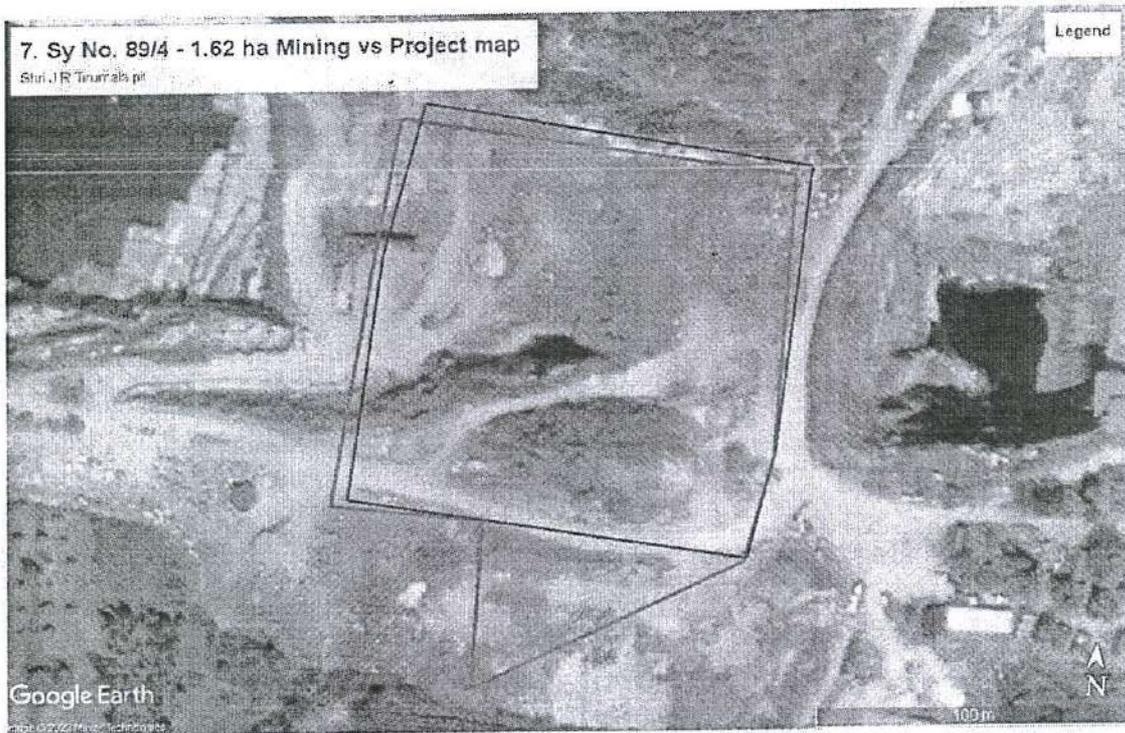
The satellite image of the mine lease area is as follows:



**Figure 12: As per the coordinates mentioned in mining plan.**



**Figure 13: As per the coordinates provided by Project Proponent.**



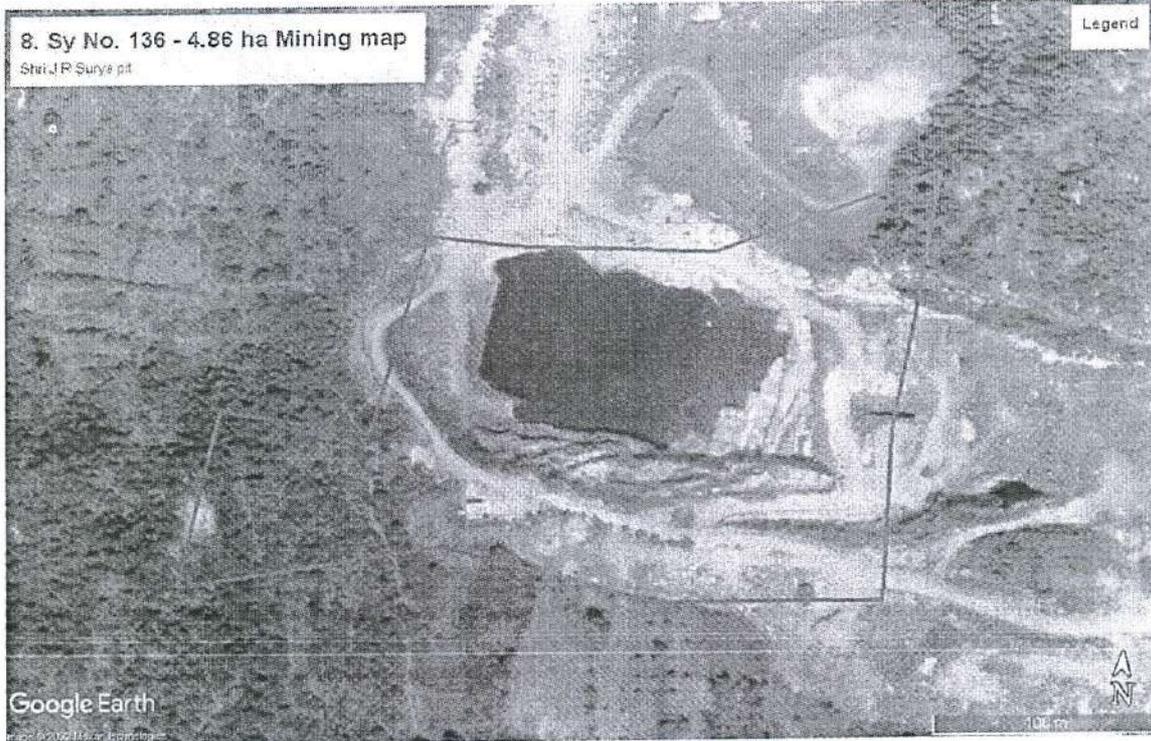
**Figure 14: Mining Plan vs Project Proponent coordinates (red- Mining Plan; Blue – Project Proponent coordinates).**

- There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

## 4. 8. M/s. J. R. Granites (P) Ltd. (Surya Pit):

SN	Particular	Details
1	Name of the mine lease	M/s. J. R. Granites (P) Ltd. (Surya Pit)
2	Address of the lease	Sy.No. 136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	4.846 Ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3874/Q2/BG/2012 dated 20.02.2017.
5	Production Capacity	3230 m <sup>3</sup> /annum.
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-01/2016 dated 20.07.2016 for production of 3230 m <sup>3</sup> /annum.
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1080/PCB/ZOK/CFE/2016-650 dated: 08.09.2016 for production of 3230 m <sup>3</sup> /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1080/APPCB/ZO-KNL/CFO/2021 dated: 15.11.2021 for production of 3230 m <sup>3</sup> /annum. CFO is valid up to 30.09.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 38.46561"N    78°13' 33.18578"E 12°41' 36.96154"N    78°13' 32.87542"E 12°41' 34.42519"N    78°13' 32.69688"E 12°41' 34.16151"N    78°13' 29.34510"E 12°41' 34.66522"N    78°13' 26.03467"E 12°41' 33.88065"N    78°13' 22.09002"E 12°41' 36.55438"N    78°13' 22.41874"E 12°41' 36.35255"N    78°13' 24.69041"E 12°41' 39.57090"N    78°13' 25.28389"E 12°41' 39.51869"N    78°13' 26.73608"E 12°41' 39.74436"N    78°13' 30.04086"E 12°41' 41.16957"N    78°13' 33.59293"E

The satellite image of the mine lease area is as follows:



**Figure 15: Satellite image of the M/s. J. R. Granites (P) Ltd. (Surya Pit) mine lease area.**

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

*4. 9. M/s Ratna Mineral Enterprises:*

SN	Particular	Details
1	Name of the mine lease	M/s Ratna Mineral Enterprises
2	Address of the lease	Sy. No: 132, 133, 134, 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	4.810 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3045/Q/2010 dated 17.01.2011.
5	Production Capacity	1200 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. SEIAA/AP/CTR-180/2013 dated 25.10.2013 for production of 1200 m <sup>3</sup> /annum

7	Consent for Establishment (CFE) No. and date	Obtained CFO directly.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-655/APPCB/ZO-KNL/CFO/2017-629 dated 12.09.2017 for production of 1200 m <sup>3</sup> /annum. CFO is valid up to 31.12.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 34.99957"N 78°13'10.89188"E 12°41' 34.54986"N 78°13'15.15750"E 12°41' 35.68683"N 78°13'18.94172"E 12°41' 35.52407"N 78°13'21.91837"E 12°41' 38.53643"N 78°13'22.11341"E 12°41' 41.13878"N 78°13'22.53453"E 12°41' 40.82926"N 78°13'17.97457"E 12°41' 38.20335"N 78°13'17.98065"E 12°41' 36.74359"N 78°13'15.90180"E 12°41' 38.58823"N 78°13'11.38657"E 12°41' 37.51231"N 78°13'06.71515"E 12°41' 36.66759"N 78°13'06.30690"E 12°41' 36.40476"N 78°13'05.48744"E

The satellite image of the mine lease area is as follows:



**Figure 16: Satellite image of the M/s Ratna Mineral Enterprises mine lease area.**

- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

#### 4. 9. Observations:

- The entire cultivation lands has been landed to the miners the remaining are the houses in the villages.*

#### Observation:

- As per the revenue records, the status of the mine lease areas are Konda Poramboke.
- It has been observed that the mine lease owners applied for additional land for dumping/storing of Over Burden. The details of additional land and its status is as follows:

SN	Name of the lease	Additional land applied	Present status of application	Status of land
1	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	2.337	Submitted the proposal to DM&G	Konda Poramboke
2	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	3.000	Submitted the proposal to DM&G	Konda Poramboke
3	M/s VMS Granites (Sri KVK Granites)	Not Applied	-	-
4	Sai Raghavendra Granites	1.660	Pending in this office	Konda Poramboke
5	Sai Krupa	Not Applied	-	-
6	Sri J R Granites	Not Applied	-	-
7	Sri J R Granites (Tirumala Pit)	Not Applied	-	-
8	Sri J R Granites (Surya Pit)	Not Applied	-	-
9	M/s Ratna Mineral Enterprises	4.934	Submitted the proposal to DM&G	Konda Poramboke

- ii. *The blasts carried out by the operators cause a huge damages to the residential houses and injuries to the residents, the houses shakes with massive shakes, the broken blocks frequently falls into the villages causing severe loss of property and lives, the mining activities are carried out with such irresponsibility and violating all the laws of National Green Tribunal.*

**Observation:** As per the Mining Plan, 7 (d), v: "Explosive type (1) Slurry based explosives or Gun Powder to be used" and as per 7 (d), e: "Broad Blasting Parameter: Drill-Hole patterns for primary and secondary smooth blasting. Uniform single line, equidistant holes (line drilling) will be deployed for separation of blocks from mother rock. In case of sheet rock, the primary drilling will be in the form of qui distant vertical hole to take out blocks of Gang Saw." Currently, project proponents are using white chemical powder which is a stone cracking agent for breaking off or cutting stone or concrete is prepared from overburnt lime (75-92%), early strengthening agent (0.5-2.0%), ferrous slags (0.5-1.5%), sodium carbonate (0.6-2.5%), cement (5-11.5%), gypsum (0.5-2.0%), granular sugar (0.8-4%) and lignin (0.1-1.5%) is being used to break concrete, rock and boulders.

However, as per the discussions with villagers, it has been stated that the heavy blasting was carried for braking of Over Burden material. In this regard, the Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions against the procedure and material to be used for controlled blasting.

- iii. *The problems are been manifested to many of the Mining & Geology, District Administration but none have taken necessary actions to put a stop. Being in a mountainous and forest surrounding the area is well known for wildlife diversity in the entire district, despite, the Authorities have permitted the miners by allowing them dug the Granite as much as possible by the influence of political and money power.*

**Observation:** The joint Committee observed that the mining operations are being carried out with prior approvals as mentioned in section 4.0. Regarding Forest and Wildlife diversity, the Joint Committee humbly requested that the Hon'ble NGT may direct Dept. of Forest, Govt. of Andhra Pradesh to take necessary action.

- iv. *Moreover, arrangements are going on to issue new permissions for miners in the survey nos.89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A4, 130 subsequently, in Kotamanapalli, Kondasamudram roads of Avulavoni, all the mining's are carried out alongside to the road's canals and residential premises, the authorities remain silent without the bothering's of civilians.*

**Observation:** During the day of Joint Committee inspection, Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist. is also present. As per the discussions held with Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist., informed that the applications were received for grant of mine lease in the said Survey Nos. However, it has been informed that the submitted applications are not being processed as the Dept. of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines -III) Dept., G.O.MS. No. 14 dated 14.03.2022, the mine leases will be granted accordingly on auction basis.

**4. 10. To look in to the grievances of the applicants and take requisite action by following due process of Law.**

During the inspection of joint committee, the committee have interacted the surrounding villagers initially near Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) along with the original applicant Mr. K Srinivasulu they informed the following:

- a) The mining authorities are carrying out mining operations at irregular times and without proper intimation to the surrounding villagers to avoid untoward incidents.
- b) As the mining operations are carrying out adjacent to the hilly area and there were incidents of sliding of rocks which might have caused casualties to surrounding villagers.
- c) The mining authorities are not provided suitable job opportunities to the surrounding villagers.
- d) The movement of the public and students are get infected due to improper timings followed by the mining authorities.

Further the committee has also interacted with the people near M/s Ratna Mineral Enterprises and during enquiry there is no specific complaints were received from the public.

**4. 11. Non Compliances of Environmental Clearance and Consent Order Conditions of all visited mine leases:**

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.

3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.
7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

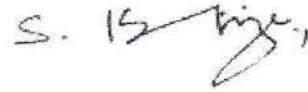
#### **5. Conclusive remarks :**

- i. The mining operations carried out by Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.772 Ha and Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.405 Ha are nearer to Kondasamudram village and the Hon'ble NGT may kindly direct the Dept. of Mines and Geology, Andhra Pradesh with respect to no damage shall happen to Kondasamudram villagers and their properties.
- ii. The Project Proponents should submit the six monthly compliance reports of Environmental Clearance and Consent Orders along with monitoring data viz., Ambient Air Quality, Fugitive Emissions, Surface & Ground Water Quality, Noise Levels, etc in time bound manner to respective Authorities.

- iii. The concerns of the villagers with respect to timings of the blasting operations and rock sliding shall be arrested immediately by the respected mine lease holders. The Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions.
- iv. Environmental Compensation may be imposed on the mining units which are dumping the over burden outside mine lease area and taken up mining operations in buffer zone / safety zone.



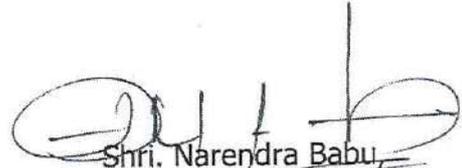
Dr. Suresh Babu Pasupuleti,  
Scientist 'D',  
Integrated Regional Office,  
MoEF&CC, Vijayawada.



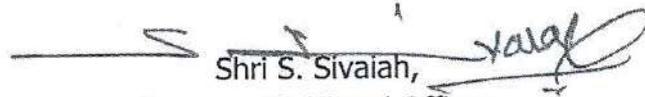
Shri S. Karthikeyan,  
Scientist 'C',  
Central Pollution Control Board,  
RD, Chennai.



Prof. K. Thyagaraju,  
Member SEAC,  
representing SEIAA,  
State of Andhra Pradesh.



Shri. Narendra Babu,  
Environmental Engineer,  
Regional Office, Tirupati,  
Andhra Pradesh Pollution  
Control Board (APPCB).



Shri S. Sivaiah,  
Revenue Divisional Officer,  
Kuppam Division, District  
Chittoor, Andhra Pradesh  
representing District Collector,  
Chittoor District.

Item No.04

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 271/2022

K Srinivasulu &amp; Ors

...Applicants

Versus

State of Andhra Pradesh

...Respondent

Date of hearing: 20.07.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Respondents: Mr. Satyalipsu Ray, Advocate, for MoEF &amp; CC

**Application is registered based on a Letter Petition received by Email.****ORDER**

1. The grievances of Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh are against granite quarry mining operations carried out by M/s Rathna Minerals, M/s Raghavendra Granites, M/s Thirumala Granites, M/s Venkatasai Granites, M/s J.R. Granites, M/s KVK Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, ChinnaAgraharam, TalliAgraharam, Srinivasapuram and Krishnarajapuram. It is stated that the entire agricultural lands has been given to the miners. Arrangements are going on to issue new permissions for miners in the survey nos. 89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators are causing huge damages to the residential houses and injuries to the villagers.

2. Vide order dated 27.04.2022, this Tribunal constituted the Joint Committee comprising of Regional Office of MoEF& CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor and directed the same to submit factual and action taken report within two months. The relevant part of the order is reproduced hereunder:-

“In view of the serious allegations made in the present letter Petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of Regional Office of MoEF& CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF...”

3. In compliance thereof, the Joint Committee inspected the area on 22.06.2022 and has submitted report vide email dated 16.07.2022. The relevant parts of the report are reproduced as under:-

“X X X X X X ”

**4.0 Observations of the Joint Committee**

*The detailed status of the permissions obtained and present status of the mines mentioned in the Hon’ble NGT (PB) order dated 27.04.2022 are as follows:*

4. 1. *Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):*

X X X X X X

- *As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.*
- *Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*

4. 2. *Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):*

X X X X X X

- *There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.*
- *As per the Geo-coordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.*
- *Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*

4. 3. *M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha:*

*It has been observed that M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha is not in operations since last ten (10) years.*

4. 4. *Sri Sai Raghavendra Granites:*

X            X            X            X            X            X

- *As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.*
- *Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*

4. 5. *M/s. Sri Sai Krupa Mine:*

X            X            X            X            X            X

- *There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.*
- *As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area. □ Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*

4. 6. *M/s. 3. R. Granites Pvt Ltd.:*

X            X            X            X            X            X

- *There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.*
- *As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.*
- *Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*

## 4. 7. M/s. 3. R. Granites (P) Ltd. (Tirumala Pit):

X X X X X X

- There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

## 4. 8. M/s. 3. R. Granites (P) Ltd. (Surya Pit):

X X X X X X

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

## 4. 9. M/s Ratna Mineral Enterprises:

X X X X X X

- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

**4. 9. Observations:**

- i. The entire cultivation lands has been landed to the miners the remaining are the houses in the villages.

**Observation:**

- As per the revenue records, the status of the mine lease areas are Konda Poramboke.
- It has been observed that the mine lease owners applied for additional land for dumping/storing of Over Burden. The details of additional land and its status is as follows:

S N	Name of the Lease	Additional Land Applied	Present Status of Application	Status of Land
1	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	2.337	Submitted the proposal to DM&G	Konda Poramboke

2	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	3.000	Submitted the proposal to DM&G	Konda Poramboke
3	M/s VMS Granites (Sri KVK Granites)	Not Applied	-	-
4	Sai Raghavendra Granites	1.660	Pending in this office	Konda Poramboke
5	Sai Krupa	Not Applied	-	-
6	Sri J R Granites	Not Applied	-	-
7	Sri J R Granites (Tirumala Pit)	Not Applied	-	-
8	Sri J R Granites (Surya Pit)	Not Applied	-	-
9	M/s Ratna Mineral Enterprises	4.934	Submitted the proposal to DM&G	Konda Poramboke

ii. The blasts carried out by the operators cause a huge damages to the residential houses and injuries to the residents, the houses shakes with massive shakes, the broken blocks frequently falls into the villages causing severe loss of property and lives, the mining activities are carried out with such irresponsibility and violating all the laws of National Green Tribunal.

**Observation:** As per the Mining Plan, 7 (d), v: "Explosive type (1) Slurry based explosives or Gun Powder to be used" and as per 7 (d), e: "Broad Blasting Parameter: Drill-Hole patterns for primary and secondary smooth blasting. Uniform single line, equidistant holes (line drilling) will be deployed for separation of blocks from mother rock. In case of sheet rock, the primary drilling will be in the form of qui distant vertical hole to take out blocks of Gang Saw." Currently, project proponents are using white chemical powder which is a stone cracking agent for breaking off or cutting stone or concrete is prepared from overburnt lime (75-92%), early strengthening agent (0.5-2.0%), ferrous slags (0.5-1.5%), sodium carbonate (0.6-2.5%), cement (5-11.5%), gypsum (0.5-2.0%), granular sugar (0.8-4%) and lignin (0.1-1.5%) is being used to break concrete, rock and boulders.

However, as per the discussions with villagers, it has been stated that the heavy blasting was carried for braking of Over

Burden material. In this regard, the Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions against the procedure and material to be used for controlled blasting.

iii. The problems are been manifested to many of the Mining & Geology, District Administration but none have taken necessary actions to put a stop. Being in a mountainous and forest surrounding the area is well known for wildlife diversity in the entire district, despite, the Authorities have permitted the miners by allowing them dug the Granite as much as possible by the influence of political and money power.

**Observation:** The joint Committee observed that the mining operations are being carried out with prior approvals as mentioned in section 4.0. Regarding Forest and Wildlife diversity, the Joint Committee humbly requested that the Hon'ble NGT may direct Dept. of Forest, Govt. of Andhra Pradesh to take necessary action.

iv. Moreover, arrangements are going on to issue new permissions for miners in the survey nos.89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A4, 130 subsequently, in Kotamanapalli, Kondasamudram roads of Avulavoni, all the mining's are carried out alongside to the road's canals and residential premises, the authorities remain silent without the bothering's of civilians.

**Observation:** During the day of Joint Committee inspection, Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist. is also present. As per the discussions held with Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist., informed that the applications were received for grant of mine lease in the said Survey Nos. However, it has been informed that the submitted applications are not being processed as the Dept. of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines -III) Dept., G.O.MS. No. 14 dated 14.03.2022, the mine leases will be granted accordingly on auction basis.

**4. 10. To look in to the grievances of the applicants and take requisite action by following due process of Law.**

During the inspection of joint committee, the committee have interacted the surrounding villagers initially near Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) along with the original applicant Mr. K Srinivasulu they informed the following:

- a) The mining authorities are carrying out mining operations at irregular times and without proper intimation to the surrounding villagers to avoid untoward incidents.
- b) As the mining operations are carrying out adjacent to the hilly area and there were incidents of sliding of rocks which might have caused casualties to surrounding villagers.
- c) The mining authorities are not provided suitable job opportunities to the surrounding villagers.
- d) The movement of the public and students are get infected due to improper timings followed by the mining authorities.

Further the committee has also interacted with the people near M/s Ratna Mineral Enterprises and during enquiry there is no specific complaints were received from the public.

**4. 11. Non Compliances of Environmental Clearance and Consent Order Conditions of all visited mine leases:**

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.
7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

**5. Conclusive remarks :**

- i. The mining operations carried out by Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.772 Ha and Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.405 Ha are nearer to Kondasamudram village and the Hon'ble NGT may kindly direct the Dept. of Mines and Geology, Andhra Pradesh with respect to no damage shall happen to Kondasamudram villagers and their properties.
- ii. The Project Proponents should submit the six monthly compliance reports of Environmental Clearance and Consent Orders along with monitoring data viz., Ambient Air Quality, Fugitive Emissions, Surface & Ground Water Quality, Noise Levels, etc in time bound manner to respective Authorities.
- iii. The concerns of the villagers with respect to timings of the blasting operations and rock sliding shall be arrested

*immediately by the respected mine lease holders. The Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions.*

*iv. Environmental Compensation may be imposed on the mining units which are dumping the over burden outside mine lease area and taken up mining operations in buffer zone / safety zone."*

4. Mr. Satyalipsu Ray, Advocate has appeared for MOEF & CC and has submitted that the Regional Office of MOEF & CC, Vijaywada is having jurisdiction in respect of the mining leases in question and its representative was part of the Joint Committee which inspected the mining sites and he seeks time for filing reply/response to the allegations made in the application as well as observations made in the report of Joint Committee.

5. Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month.

6. Since complete addresses of the Project Proponents are not given notices of the Project Proponents be sent to Collector, Chittoor for getting service effected on them.

7. Reply/response be filed within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

8. The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its

O.A. No. 271/2022

K Srinivasulu & Ors Vs. State of A.P.

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further action taken report within two months by e-mail at judicial-  
nigt@gov.in preferably in the form of searchable PDF/OCR Support PDF  
and not in the form of Image PDF.

9. List for further consideration on 13.10.2022

10. A copy of the order along with copies of the application and report  
of the Joint Committee be also forwarded to the State PCB and SEIAA by  
email for compliance.

Arun Kumar Tyagi, JM

Dr.Afroz Ahmad, EM

July 20, 2022  
AG

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**ANNEXURE-IV**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-**

**Date: 22/11/2022**

**STOP PRODUCTION ORDER**

**Sub: APPCB – HO - Unit-II – TF - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.****

- Ref:**
1. CFO order valid up to 30.09.2022.
  2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
  3. Joint Committee Inspection conducted on 22.06.2022.
  4. The RO, Tirupathi issued Show cause notice on 29.08.2022.
  5. Your reply dt 21.09.2022.
  6. Board officials inspected your mine on 04.10.2022.
  7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

\*\*\*

**WHEREAS** you are operating a Granite mine in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), located at Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS** M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) obtained Environmental Clearance (EC) and subsequently vide reference 1<sup>st</sup> cited, obtained Consent for Operation (CFO) of the Board valid up to 30.09.2022. Further the mining project has applied for CFO renewal.

**WHEREAS** M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) submitted that the mining unit is not under operation since May, 2022, due to non-payment of penalty, advance seigniorage fee to Department of Mines & Geology and lack of dispatch permits.

**WHEREAS** Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages of Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carrying out in the area, which was registered as O.A. No. 271/2022 by NGT(PB), New Delhi.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Committee and the Joint Committee ( comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has passed the following order on 20.07.2022 -

**"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".**

**WHEREAS** the RO, Tirupathi vide reference 4<sup>th</sup> cited, issued Show cause notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) for violations of CFO order Dt. 26.09.2017. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

**WHEREAS** the Board officials again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non - compliance's:

1. Not developed adequate avenue plantation along the approach road,
2. The mining authorities are dumping the overburden outside the mining area.
3. Details/records not provided regarding funds earmarked for environmental protection measures.

**WHEREAS** a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures.

Accordingly, the Board hereby issue Stop Production Order to the M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) for non-compliance of CFO conditions under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also be liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

***This Order comes into effect from today i.e., 22/11/2022.***

**Vijay Kumar Gsrkr las  
MEMBER SECRETARY**

To

M/s. J.R.Granites Pvt. Ltd.,  
(Black Granite mine – 0.850 Ha),  
Sy.No.99/4 & 7.  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-**

**Date: 23/11/2022**

**STOP PRODUCTION ORDER**

**Sub:** APPCB – HO - Unit-II – TF - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 –

**Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO order valid up to 30.09.2022.
  2. The Hon'ble NGT, Principle bench, New Delhi order dt.27.04.2022 and 20.07.2022 in OA No 271/2022.
  3. Joint Inspection conducted at the area on 22.06.2022.
  4. The RO, Tirupathi issued Show cause notice on 29.08.2022.
  5. Your reply dt 21.09.2022.
  6. Board officials inspected your mine on 04.10.2022.
  7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

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**WHEREAS** you are operating a granite mining unit in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha), located at Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS** M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha) obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 30.09.2022. Further the mining unit has applied for CFO renewal.

**WHEREAS** M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha) submitted that the mining unit is not under operation since May, 2022, due to non-payment of penalty, advance seigniorage fee to Department of Mines & Geology and lack of dispatch permits.

**WHEREAS** Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a complaint in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022 by NGT(PB), New Delhi.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022 .

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on.20.07.2022.

**“The State PCB and SEIAA are also directed to take further remedial action**

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*in accordance with law by following due process and also file its further action taken report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".*

**WHEREAS** the RO, Tirupathi vide reference 4<sup>th</sup> cited, issued Show cause notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha) for violations of CFO order Dt. 11.11.2021. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

**WHEREAS** the Board officials again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha), on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non compliance's:

1. Not developed adequate avenue plantation all along the approach road.
2. The mining unit is dumping the overburden outside the mining area.
3. Details/records not provided regarding funds earmarked for environmental protection measures.

**WHEREAS** a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures.

Accordingly, the Board hereby issue Stop Production Order to the M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha) located at Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance of CFO conditions under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

***This Order comes into effect from today i.e., 23/11/2022.***

**Vijay Kumar Gsrkr Ias  
MEMBER SECRETARY**

**To  
The Occupier,  
M/s. J.R.Granites Pvt. Ltd.,**

(Black Granite mine – 1.620 Ha),  
Sy.No.89/1, 95/1(P), 95/2(P), & 95/3 (P)  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-**

**Date:23/11/2022**

**STOP PRODUCTION ORDER**

**Sub:** APPCB – HO - Unit-II – TF - M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO order valid up to 31.12.2022.
  2. The Hon'ble NGT, Principle bench, New Delhi order dt.27.04.2022 and 20.07.2022 in O.A No 271/2022.
  3. Joint Inspection conducted at the area on 22.06.2022.
  4. The RO, Tirupathi issued Show cause notice on 27.08.2022.
  5. Your reply dated 21.09.2022.
  6. Board officials inspected your mine on 04.10.2022.
  7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

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**WHEREAS** you are operating a granite mining unit in the name & style of M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), located at Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS** M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), have obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.12.2022.

**WHEREAS** Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

***“The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.***

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**WHEREAS** the RO, Tirupathi vide reference 4<sup>th</sup> cited, issued Show cause notice to M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha) for violations of CFO order Dt. 12.09.2017. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

**WHEREAS** the Board officials again inspected M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed the following non-compliance's:

1. Not developed adequate avenue plantation along the approach road.
2. Over burden is being dumped outside the mine lease area.
3. Not submitted details of funds earmarked for environmental protection measures.
4. Not submitted water & air quality monitoring reports.
5. Not furnished occupational health surveillance data.

**WHEREAS** a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non-compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures, not submitted water & air quality monitoring reports, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha) located at Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance's under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

***This Order comes into effect from today i.e., 23/11/2022.***

**Vijay Kumar Gsrkr Ias  
MEMBER SECRETARY**

**To  
The Occupier,  
M/s. Rathna Mineral Enterprises  
(Black Granite mine – 4.810 Ha),  
Sy.No.132, 133, 134 & 135,  
Kotamakanapalli (V), Gudupalli (M),**

**Chittoor District.**

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-**

**Date: 23/11/2022**

**STOP PRODUCTION ORDER**

**Sub:** APPCB – HO - Unit-II – TF - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO order valid up to 30.09.2022.
  2. The Hon'ble NGT, Principle bench, New Delhi orders dt.27.04.2022 and 20.07.2022.
  3. Joint Inspection conducted at the area on 22.06.2022.
  4. The RO, Tirupathi issued Show cause notice on 29.08.2022.
  5. Your reply dated 21.09.2022.
  6. Board officials inspected the industry on 04.10.2022.
  7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

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**WHEREAS** you are operating a Granite mining unit in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), located at Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District .

**WHEREAS** M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) have obtained Environmental Clearance (EC) and subsequently vide reference 1st cited, obtained Consent for Operation (CFO) of the Board which was valid up to 30.09.2022. The mining project has applied for CFO renewal.

**WHEREAS** M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) submitted that the mining unit is not under operation since May, 2022, due to non-payment of penalty, advance seigniorage fee to Department of Mines & Geology and lack of dispatch permits.

**WHEREAS** Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022 .

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising of representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

**“The State PCB and SEIAA are also directed to take further remedial action**

*in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.*

**WHEREAS** the RO, Tirupathi vide reference 4<sup>th</sup> cited, issued Show cause notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) for violations of CFO order Dt. 11.11.2021. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

**WHEREAS** the Board officials again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non-compliance's :

1. Not developed adequate avenue plantation along the approach roads.
2. The mining authorities are being dumping the overburden at outside the mining area .
3. Details/records not provided regarding funds earmarked for environmental protection measures.

**WHEREAS** a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures.

Accordingly, the Board hereby issue Stop Production Order to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) located at Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance of CFO conditions; under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

***This Order comes into effect from today i.e., 23/11/2022.***

**Vijay Kumar Gsrkr Ias  
MEMBER SECRETARY**

**To  
The Occupier,  
M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha),  
Sy.No.136, 137 & 138,**

**Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.**

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-**

**Date: 23/11/2022**

**STOP PRODUCTION ORDER**

**Sub:** APPCB – HO - Unit-II – TF - M/s. Sri K.Siva Prakash mine – 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order** - Issued - Reg.

- Ref:**
1. CFO orders valid up to 31.12.2023.
  2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 and 20.07.2022.
  3. Joint Inspection conducted at the area on 22.06.2022.
  4. The RO, Tirupathi issued Show cause notice on 30.08.2022.
  5. Board officials inspected your mine on 04.10.2022.
  6. External Advisory Committee (Task Force) meeting held on 09.11.2022.

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**WHEREAS** you are operating granite mining unit in the name & style of M/s. Sri K. Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS** M/s. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites) obtained Environmental Clearance (EC) and subsequent vide reference 1<sup>st</sup> cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.12.2023.

**WHEREAS** Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered on O.A. No. 271/2022 by NGT(PB), New Delhi.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has passed the following order on.20.07.2022.

***“The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.***

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**WHEREAS** the RO, Tirupathi vide reference 4<sup>th</sup> cited issued Show cause notice to M/s. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites) for violations of CFO order Dt. 14.02.2022. In response to the Show cause notice issued, the proponent of the mining unit have submitted reply on 21.09.2022.

**WHEREAS** the Board officials had inspected M/s. Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites) again on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following compliance's :

1. Not maintained buffer zone of 7.5 m on all four sides.
2. Not provided details of CSR activities taken up.
3. Over burden is being dumped outside the mine lease area.
4. Not submitted details of funds earmarked for environmental protection measures.
5. Not submitted water & air quality monitoring reports.
6. Not furnished occupational health surveillance data.

**WHEREAS** hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sri K.Siva Prakash mine – 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not maintained buffer zone of 7.5 m on all four sides, not provided details of CSR activities taken up, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures, not submitted water & air quality monitoring reports, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sri K.Siva Prakash mine – 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites) for non-compliance under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit, closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

***This Order comes into effect from today i.e., 23/11/2022.***

**Vijay Kumar Gsrkr Ias**  
**MEMBER SECRETARY**

**To**  
**M/s. Sri K.Siva Prakash mine – 0.772 Ha.**  
**(Formerly M/s. Sri Venkata Sai Granites),**

Sy.No.101/2,  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept , Chittoor for information and necessary action.

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**Order No. 738/APPCB/HO/UH-III/TF/TPT/2022-**

**Date: 23/11/2022**

**STOP PRODUCTION ORDER**

**Sub: APPCB – HO - Unit-II – TF - M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.****

- Ref:**
1. CFO order valid up to 30.09.2023.
  2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
  3. Joint Inspection conducted at the area on 22.06.2022.
  4. The RO, Tirupathi issued Show cause notice on 30.08.2022.
  5. Board officials inspected your mine on 04.10.2022.
  6. External Advisory Committee (Task Force) meeting held on 09.11.2022.

\*\*\*

**WHEREAS** you are operating a granite mining unit in the name & style of M/s. Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), located at Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS** M/s. Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites) have obtained Environmental Clearance (EC) and subsequent vide ref 1st cited obtained Consent for Operation (CFO) of the Board which is valid up to 30.09.2023.

**WHEREAS** Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee ( comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022.

***“The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.***

**WHEREAS** the RO, Tirupathi vide reference 4<sup>th</sup> cited, issued Show cause notice to M/s. Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites) for violations of CFO order Dt. 24.10.2021. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

**WHEREAS** the Board officials again inspected M/s. Sri K.Siva Prakash mine – 0.405 Ha on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed the following non - compliance's:

1. The mining unit is not maintaining buffer zone on all four sides.
2. Not furnished the details of CSR activities.
3. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.
4. The mining authorities are dumping the overburden outside the mining area.
5. The details/records of Occupational Health Surveillance of workers are not available.
6. Details/records not provided regarding funds earmarked for environmental protection measures.

**WHEREAS** a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not maintained buffer zone of 7.5 m on all four sides, not provided details of CSR activities taken up, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures, not submitted water & air quality monitoring reports, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites) located at Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

***This Order comes into effect from today i.e., 23/11/2022.***

**Vijay Kumar Gsrkr las  
MEMBER SECRETARY**

**To  
The Occupier,  
M/s. Sri K.Siva Prakash Mine – 0.405 Ha.**

(Formerly M/s. Sri Venkata Sai Granites),  
Sy.No.103,  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines and Geology Dept, Chittoor for information and necessary action.

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**Order No. 738/APPCB/HO/UH-III/TF/TPT/2022-**

**Date: 23/11/2022**

**STOP PRODUCTION ORDER**

**Sub:** APPCB – HO - Unit-II – TF - M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Violation of consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order - Issued - Reg.**

- Ref:**
1. CFO orders valid up to 31.07.2025.
  2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
  3. Joint Inspection conducted at the area on 22.06.2022.
  4. The RO, Tirupathi issued Show cause notice on 27.08.2022.
  5. Board officials inspected the industry on 04.10.2022.
  6. External Advisory Committee (Task Force) meeting held on 09.11.2022.

\*\*\*

**WHEREAS** you are operating a granite mining unit in the name & style of M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha), located at Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS** M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha) have obtained Environmental Clearance (EC) and subsequent vide reference 1<sup>st</sup> cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.07.2025.

**WHEREAS** Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered on O.A. No. 271/2022 by NGT(PB), New Delhi.

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022 .

**WHEREAS** the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has passed the following order on 20.07.2022.

***“The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.***

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**WHEREAS** the RO, Tirupathi vide reference 4<sup>th</sup> cited, issued Show cause notice to M/s. Sri Sai Krupa Granites (Black Granite mine – 0.611 Ha) for violations of CFO order Dt. 01.09.2020. In response to the Show cause notice issued, the mine lessee of the mining unit have submitted reply on 21.09.2022.

**WHEREAS** the Board officials again inspected M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha) on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and observed following non-compliance's:

1. Not maintained buffer zone of 7.5 m on all four sides.
2. Not provided details of CSR activities taken up.
3. Not submitted details of funds earmarked for environmental protection measures.
4. Not furnished occupational health surveillance data.

**WHEREAS** a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed, but the unit has not taken required action to comply with the conditions.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha), located at Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not maintained buffer zone of 7.5 m on all four sides, not provided details of CSR activities taken up, Not submitted details of funds earmarked for environmental protection measures, not furnished occupational health surveillance data.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha) located at Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District for non-compliance under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

***This Order comes into effect from today i.e., 23/11/2022.***

**Vijay Kumar Gsrkr Ias  
MEMBER SECRETARY**

**To  
The Occupier,  
M/s. Sri Sai Krupa Granites,  
(Black Granite mine – 0.611 Ha),  
Sy.No.100,**

Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

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*[Faint, illegible text]*



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**Order No. 738/APPCB/HO/UH-II/TF/TPT/2022-**

**Date: 24/11/2022**

**STOP PRODUCTION ORDER**

**Sub: APPCB – HO - UH-II – TF - M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Hon'ble NGT order dt. 20.07.2022 in Original Application No.271/2022 - Non-compliance of the consent conditions – EAC hearing held on 09.11.2022 – **Stop Production Order** - Issued - Reg.**

- Ref:**
1. CFO orders valid up to 31.07.2025.
  2. The Hon'ble NGT, Principle bench, New Delhi order Dt.27.04.2022 & 20.07.2022.
  3. Joint Inspection conducted at the area on 22.06.2022.
  4. The RO, Tirupathi issued Show cause notice on 27.08.2022.
  5. Your reply dt:21.09.2022.
  6. Board officials inspected the industry on 04.10.2022.
  7. External Advisory Committee (Task Force) meeting held on 09.11.2022.

\*\*\*

**WHEREAS** you were operating granite mining unit in the name & style of M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS** M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha) have obtained Environmental Clearance (EC) and subsequent vide reference 1<sup>st</sup> cited, obtained Consent for Operation (CFO) of the Board which is valid up to 31.07.2025.

**WHEREAS** Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022 by NGT(PB), New Delhi.

**WHEREAS** vide reference 2<sup>nd</sup> cited, the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee and the Joint Committee (comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB, District Collector) conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022 vide reference 3<sup>rd</sup> cited.

**WHEREAS** subsequently, Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report pass the following order on 20.07.2022.

***"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)***

*preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".*

**WHEREAS** the RO, Tirupathi vide reference 4<sup>th</sup> cited, issued Show cause notice to M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha) for the following violations of CFO order Dt. 01.09.2020.

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.
2. Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road was not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.
7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/ records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

In response to the Show cause notice issued, the proponent of the mining unit have submitted reply on 21.09.2022 stating that, the quarry works were stopped since 01.04.2021 and presently, the mining operations are suspended.

**WHEREAS** the Board officials had inspected M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board it was observed that the mining unit is not under operation.

**WHEREAS** hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non compliance's observed. The quarry works are reported to be stopped since 01.04.2021.

After detailed discussions, the Committee recommended to issue stop production to M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the non-compliance's observed.

Accordingly, the Board hereby issue Stop Production Order to the M/s. Sai Raghavendra Granites., (Black Granite mine – 0.607 Ha) as the unit is not complying with the conditions stipulated in the CFO order as detailed above; under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981.

You are hereby directed to note that, should you violate this order and operate the unit closure order with power disconnection order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

***This Order comes into effect from today i.e., 24/11/2022.***

**Vijay Kumar Gsrkr Ias**  
**MEMBER SECRETARY**

To  
M/s. Sai Raghavendra Granites,  
(Black Granite mine – 0.607 Ha),  
Sy.No.98/3Part,  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.
3. The Dy Director, Mines & Geology dept, Chittoor for information and necessary action.

Signed by Vijay Kumar

Gsrkr Ias

Date: 24-11-2022 11:46:55

Reason: Approved

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**1486****ANNEXURE I**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI  
ORIGINAL APPLICATION NO. 271 OF 2022

REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH : NEW DELHI, IN THE MATTER OF O.A. NO. 271 OF 2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (Village), Gudupalli (Mandal), Chittoor District on the Granite Mining Units operating in Gudupalli (Mandal), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers due to operation of the Granite mining units.

Sl. No	Particulars	Page Nos
1	Latest status report	1-9
2	Constitution of Joint Inspection Committee by the Hon'ble NGT, Principal bench, New Delhi as Annexure - I	10-11
3	Joint Committee inspection Report as Annexure - II	12-33
4	Hon'ble NGT, Principal bench, New Delhi order Dt.20.07.2022 as Annexure - III	34-42
5	Copy of the Stop Production orders as Annexure - IV	43-66
6	Unit wise Photographs	8 Folders



ENVIRONMENTAL ENGINEER

Andhra Pradesh Pollution Control Board,  
Regional Office : Tirupati

Date.17.01.2023

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**Report of the APPCB in the matter of O.A. No. 247 of 2021 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District have filed Original Application No.271/2022 before Hon'ble NGT, Principal bench, New Delhi on Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers due to operation of the Granite mining units.**

The Hon'ble NGT, Principal bench, New Delhi vide Order dt.27.04.2022 has constituted a Committee with the following members and directed to submit a Joint Committee inspection Report within two months. copy enclosed as **Annexure - I** for kind perusal.

Sl. No	Constitution of the Joint committee	Name of the Person & Designation attended.
1	Regional Office of MoEF & CC, Bangalore	Dr.Suresh Babu Pasupuleti, Scientist 'D', Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Vijaywada.
2	CPCB	Shri S. Karthikeyan, Scientist 'C', Central Pollution Control Board, RD, Chennai
3	SEIAA	Prof. K.Thygaraju, Member, SEAC, representing SEIAA, State of Andhra Pradesh.
4	Andhra Pradesh Pollution Control Board.	Shri. Narendra Babu, Environmental Engineer, Regional Office, Tiruapti, Andhra Pradesh Pollution Control Board (APPCB)
5	Collector, Chittoor	Shri S. Sivaiah, Revenue Divisional Officer, Kuppam Division, District Chittoor, Andhra Pradesh representing District Collector, Chittoor District.

In obedience to the Orders of the Hon'ble NGT, Principal bench, New Delhi the Joint Committee have conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Copy of the Joint inspection report is here with enclosed as **Annexure - II** for kind perusal.

Subsequently, Hon'ble NGT, Principal bench, New Delhi after going through the joint committee inspection report has made the following in its order Dt.20.07.2022. Copy of the order is here with enclosed as **Annexure - III** for kind perusal.

*"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office*

of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

In this connection this office has submitted a detailed report to Board office and subsequently this case was placed in External Advisory Committee (Task Force) meeting held on 09.11.2022 and Board has issued Stop Production orders to all the mining projects covered in the joint inspection report on following Non-compliances. Copy of the Stop Production orders are here with enclosed for kind perusal as Annexure - IV.

The unit wise non-compliances observed during the External Advisory Committee meeting held on 09.11.2022 & the Compliance status observed by the Board officials during the inspection held on 02.01.2023 are as follows. During inspection the mining projects were not under operation due to Stop Production Orders issued by the Board.

1. M/s. Rathna Mineral Enterprises

Sl No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	Not developed adequate avenue plantation along the approach road.	The mining unit has planted and developing saplings all along the approach road in addition to the existing green belt to meet the required green belt as per norms. (Photographs enclosed).
2.	Over burden is being dumped outside the mine lease area.	Earlier, the mining project was storing the over burden outside the mine lease area due to un-availability of plain land and geography of the lease area. Presently, the mining project is storing the over burden inside the mine lease area and also the mining project have also applied for additional land abutting to the mine lease area for dumping over burden and the mining unit has obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G). Copy of the order is here with enclosed.
3.	Not submitted details of funds earmarked for environmental protection measures.	The details furnished by the mining unit on funds about Rs.2.60 Lakhs earmarked for environmental protection furnished by the mining unit are here with enclosed for kind perusal as Annexure - V.
4.	Not submitted water & air quality monitoring reports.	3 <sup>rd</sup> party analysis reports conducted by M/s. Star Analytical Services are here with enclosed for kind perusal.

5.	Not furnished occupational health surveillance data.	Medical examination reports of the employees are here with enclosed which were carried out as part of occupational health surveillance data. Copies enclosed.
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2. M/s. Sri Sai Krupa Granites, (Black Granite mine - 0.611 Ha)

Sl. No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	Not maintained buffer zone of 7.5 m on all four sides.	During the inspection, it was observed that the mining unit is maintaining the buffer zone towards North & South sides. The mining project is being used as a ramp towards East side and West side the boundary of the mining project is sharing with adjacent mining unit.
2.	Not provided the details of CSR activities taken up.	During the inspection, the mine lease holder informed that, they are taking up activities under CSR activities for providing of street lights, School development works, water purifier and donating amounts to the temples during festivals.
3.	Not submitted details of funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.
4.	Not furnished occupational health surveillance data.	Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data. Copies enclosed.

3. M/s. Sai Raghavendra Granites, (Black Granite mine - 0.607 Ha)

Sl. No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.	The mining unit is not under operation for the last Two years. On enquiry with the lease holder the mining unit holder informed that, they are in financial crises and presently they are not in position to operate the mine. They are planning to operate the mine only after obtaining all the clearance from the Government.
2.	Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.	--

3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road was not developed..	--
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	--
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	--
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	--
7.	Garland drains and Siltation ponds are not available.	--
8.	Measures for ground water recharge are not being taken.	--
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	--
10.	Retaining wall at the end of OB dump of appropriate size is not available.	--
11.	Details/ records regarding the Occupational Health Surveillance of workers are not available.	--
12.	Details/records regarding constitution of separate Environmental Management Cell are not available.	--
13.	Details/ records regarding funds earmarked for environmental protection measures are not available.	--
14.	Project Authorities are not submitting six monthly compliance reports along	--

	with Monitored data to competent authorities on regular basis.	
15.	Project Authorities are not submitting Environmental Statement in Form-V to Competent authorities on regular basis.	--

4. Sri K.Siva Prakash mine - 0.772 Ha

Sl. No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	Not maintained buffer zone of 7.5 m on all four sides.	During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. West side by other Granite quarry lease area.  In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.772 Ha and could not maintain buffer zone at North side and the mining unit is developing green belt at vacant areas towards East side.
2.	Not provided the details of CSR activities taken up.	During the inspection, the mine lease holder informed that, they are taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with earmarked CSR budget.
3.	Over burden is being dumped outside the mine lease area.	During the inspection, the mine unit holder have informed that, they have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G). Copy of the order is here with enclosed.
4.	Not submitted details of funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective

		equipment provided to workers with earmarked CER budget.
5.	Not submitted water & air quality monitoring reports.	3 <sup>rd</sup> party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
6.	Not furnished occupational health surveillance data.	Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data. Copies enclosed.

5. Sri K.Siva Prakash mine - 0.405 Ha

Sl. No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	The mining unit is not maintaining buffer zone on all four sides.	During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.405 Ha and could not maintain buffer zone at West side due to village Road.
2.	Not furnished the details of CSR activities.	During the inspection, the mine lease holder has informed that, they are taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with the earmarked CSR budget.
3.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.	3 <sup>rd</sup> party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
4.	The mining authorities are dumping the overburden outside the mining area.	During the inspection, the mine unit holder have informed that, they have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G). Copy of the order is here with enclosed.
5.	The details/records of Occupational Health Surveillance of workers are	Medical examination report of the employees are here with enclosed which were carried out as part of occupational

	not available.	health surveillance data. Copies enclosed.
6.	Details/records not provided regarding funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER on greenbelt development, Dust suppression and for personal protective equipment provided to workers with earmarked CER budget.

6. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 4.846 Ha)

Sl. No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	Not developed adequate avenue plantation along the approach road.	The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. <b>(Photographs enclosed)</b>  The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and subsequent stop production order issued by the Board.
2.	The mining authorities are dumping the overburden outside the mining area.	Earlier, dumping of overburden is happened outside the lease area.  Now, the mining project applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3.	Details/records not provided regarding funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

7. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha)

Sl. No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	Not developed adequate	The mining project have started developing greenbelt at vacant places and

	avenue plantation along the approach road.	along the approach road in addition to the existing greenbelt with local species. <b>(Photographs enclosed)</b> The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and subsequent stop production order issued by the Board.
2.	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 1.620 Ha only and hence, dumping of overburden is happened outside the lease area. Now, the mining project applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3.	Details/records not provided regarding funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

8. M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha)

Sl. No	Non-compliance observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022	Compliance Status observed during the Board officials inspection on 02.01.2023
1.	Not developed adequate avenue plantation along the approach road.	The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. <b>(Photographs enclosed)</b> The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2.	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden is happened outside the lease area. Now, the mining project has applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of

		the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3.	Details/records not provided regarding funds earmarked for environmental protection measures.	During inspection the lease holder informed that, they are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

It is also submitted that, this office has submitted detailed reports along with progress of the Non-compliance status observed during the inspection on 02.01.2023 on the respective mining units through references 8<sup>th</sup> to 15<sup>th</sup> cited above. The Major Non-compliances yet to comply by some of mining units are as follows:

- 1) *Procurement of additional land for dumping of over burden to avoid dumping of overburden at others land / Govt. land.*
- 2) *Not maintaining of 7.5 buffer zone for development of Greenbelt by certain mining projects due to geography of the lease area and the extent of the mining area is below 1 Ha.*
- 3) *Developing greenbelt as per the norms.*

In this regard, this office has also requested the Board to place the said mining projects in ensuing External Advisory Committee (Task Force) meeting for reviewing the present status on the Non-compliances observed during the External Advisory Committee (Task Force) meeting held on 09.11.2022 and also to obtain the following from the mining projects for complete compliance.

1. *Commitment letter may be obtained from the mining unit holder on development of required greenbelt and also for obtaining the necessary grant from the DM&G for obtaining the land for utilizing the same for storing the overburden.*
2. *Board may obtain suitable Bank guarantee from the mine lease holder for complying the observations of Task Force Committee.*
3. *Commitment letter may be obtained from the mining unit holder on compensatory greenbelt development in co-ordination with Forest Department.*

In light of the above, it is submitted that, the further course of action against the above said mining projects will be initiated based on the outcome directions of the Board after placing the issue in the ensuing External Advisory Committee (Task Force) meeting.

17.01.2023

  
ENVIRONMENTAL ENGINEER

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Item No.02

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 271/2022

K Srinivasulu &amp; Ors

...Applicants

Versus

State of Andhra Pradesh &amp; Ors.

...Respondents

Date of hearing: 20.03.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Ms. Madhuri Reddy, Advocate for respondent no. 1, 2 and 6  
Mr. Satyalipsu Ray, Advocate, for respondent no. 3- MoEF & CC (through VC)  
Mr. Shubhranshu Padhi, Advocate for respondents no. 4-Director of Mines Safety, Office of Directorate General of Mines Safety (Chennai Region).  
Mr. Siddharth Vasudev, Advocate for respondent no. 5-APPCB (through VC).  
Ms. AL Ganthimathi, Advocate for the respondents no. 7 to 14-the Project Proponents (through VC).

**Application is registered based on a Letter Petition received by Email.****ORDER**

1. Vide order dated 19.01.2023, notices were ordered to be issued to the respondents.
2. Pursuant to notice, replies have been filed by respondents no. 7 to 14 vide email dated 16.03.2023 and replies/response have not been filed by respondents no. 1, 2 and 6.
3. Ms. Madhuri Reddy, Advocate has appeared for respondents no. 1, 2, and 6 through VC. Mr. Satyalipsu Ray, Advocate has appeared for respondent no. 3 through VC. Mr. Shubhranshu Padhi, Advocate has



appeared for respondent no. 4. Ms. Al Ganthimathi, Advocate has appeared for respondents no. 7 to 14.

4. Learned Counsel for respondents no. 1, 2 and 6 and 3 seek time to file reply/response on behalf of respondents no. 1,2 and 6 and 3 respectively.

5. Replies by respondents no. 1,2, 3 and 6 be filed within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF/Word file and not in the form of Image PDF.

6. In view of the observations made in the report of the Joint Committee as well as averments made in the replies/response filed by respondents no. 7 to 14, respondents no. 2 and 5 are directed to take appropriate remedial action and file Action Taken Report with requisite details, apart from their replies/responses, within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF/Word file and not in the form of Image PDF.

7. Respondents no. 7 to 14 are directed to file additional replies mentioning in detail action taken /action to be taken/action contemplated for environmental management as mandated by EC as well as consent conditions within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF/Word file and not in the form of Image PDF.

8. List for further consideration on 18.05.2023.

9. In the meanwhile no mining shall be continued in any of the mining sites in question in the present case.

O.A. No. 271/2022

K Srinivasulu & Ors Vs. State of A.P.

-3-

10. The Collector and Superintendent of Police, Chittoor are directed to take requisite steps for ensuring that no illegal mining takes place in the mining sites in question.

11. A copy of this order be sent to the Collector and the Superintendent of Police, Chittoor for requisite compliance.

Arun Kumar Tyagi, JM

Dr.Afroz Ahmad, EM

March 20 2023  
AG

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## ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,  
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.  
Phone: 0866-2463200, Website: https://pcb.ap.gov.in

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date:11/05/2023.

### SHOW CAUSE NOTICE

**Sub :** APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

**Ref:**

1. EC & CFO orders valid upto 30.09.2022.
2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
4. Joint Committee inspection held on 22.06.2022
5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
7. Request letter of the mining unit on 31.12.2022.
8. Board officials inspected the mining site on 02.01.2023.
9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
10. Board officials inspected the mining site on 11.04.2023.
11. EAC (TF) meeting held on 08.05.2023.

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**WHEREAS**, you are operating the Granite Mining Unit in the name & style of Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS**, Sri K.Siva Prakash mine – 0.772 Ha vide ref. 1<sup>st</sup> cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

**WHEREAS**, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2<sup>nd</sup> cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facin by the surrounding villagers.

**WHEREAS**, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3<sup>rd</sup> cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

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WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5<sup>th</sup> cited issued the following order Dt.20.07.2022.

*"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".*

*"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".*

WHEREAS, the unit applied for renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6<sup>th</sup> cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, Sri K.Siva Prakash mine (0.772 Ha) vide ref. 7<sup>th</sup> cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected Sri K.Siva Prakash mine (0.772 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied.  During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. West side by other Granite quarry lease area.  In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.772 Ha and could not maintain buffer zone at North side and the mining unit is developing green belt at vacant areas towards East side.
2	Not provided the details of CSR activities taken up.	Complied.  During the inspection, it was observed that, they are taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with earmarked CSR budget.
3	Over burden is being dumped outside the mine lease area.	The mining unit have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G)..
4	Not submitted details of funds earmarked for environmental protection measures.	The mining authorities are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment have provided to workers with earmarked CER budget.
5	Not submitted water & air quality monitoring reports.	Complied.  3 <sup>rd</sup> party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
6	Not furnished occupational health surveillance data.	Complied.  Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

**WHEREAS**, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

*"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-*

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ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	85	Rs.4,25,000/-

**Note:** No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 30.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 85 = Rs.4,25,000/-

WHEREAS the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,25,000/-** (Rupees Four Lakhs and Twenty Five thousand only) on occupier of Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

**B Sreedhar Ias**  
MEMBER SECRETARY

To  
The Occupier,  
Sri K.Siva Prakash mine – 0.772 Ha,  
(Formerly M/s. Sri Venkata Sai Granites),  
Sy.No.101/2,  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.

2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

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## ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,  
APIIC Colony Road, Guronanak Colony, Vijayawada - 520007.  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**SCN No. 738/APPCB/HO/ECS/TPT/2023-**

**Date: 11/05/2023**

### SHOW CAUSE NOTICE

**Sub :** APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

**Ref:**

1. EC & CFO orders valid upto 30.09.2022.
2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
4. Joint Committee inspection held on 22.06.2022
5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
7. Request letter of the mining unit on 31.12.2022.
8. Board officials inspected the mining site on 02.01.2023.
9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
10. Board officials inspected the mining site on 11.04.2023.
11. EAC (TF) meeting held on 08.05.2023.

\*\*\*

**WHEREAS**, you are operating the Granite Mining Unit in the name & style of Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS**, Sri K.Siva Prakash mine (0.405 Ha) vide ref. 1<sup>st</sup> cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

**WHEREAS**, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2<sup>nd</sup> cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

**WHEREAS**, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3<sup>rd</sup> cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5<sup>th</sup> cited issued following order Dt.20.07.2022

*"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".*

*"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".*

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6<sup>th</sup> cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, Sri K.Siva Prakash mine (0.405 Ha) vide ref. 7<sup>th</sup> cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected Sri K.Siva Prakash mine (0.405 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	The mining unit is not maintaining buffer zone on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.405 Ha and could not maintain buffer zone at West side due to village Road.
2	Not furnished the details of CSR activities.	Complied. During the inspection, it was verified that, the mine lease holder is taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with the earmarked CSR budget.
3	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.	Complied. 3 <sup>rd</sup> party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
4	The mining authorities are dumping the overburden outside the mining area.	During the inspection, the mine unit holder have informed that, they have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G).
5	The details/records of Occupational Health Surveillance of workers are not available.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.
6	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied. During inspection it was verified that, the lease holder is spending the earmarked funds for environmental protection under CER on greenbelt development, Dust suppression and for personal protective equipment provided to workers with earmarked CER budget.

**WHEREAS**, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:.

*"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to*

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take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)."

**WHEREAS**, the officials of RO, Tirupati again inspected Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

**WHEREAS**, the following environmental compensation is estimated to levy on K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	85	Rs.4,25,000/-

**Note:** No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 30.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 85 = Rs.4,25,000/-

**WHEREAS**, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,25,000/-** (Rupees Four Lakhs and Twenty Five thousand only) on occupier of Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

**B Sreedhar Ias**  
**MEMBER SECRETARY**

To  
The Occupier,  
Sri K.Siva Prakash mine – 0.405 Ha,  
(Formerly M/s. Sri Venkata Sai Granites),  
Sy.No.103,  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and

- necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

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## ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,  
APHC Colony Road, Gurunanak Colony, Vijayawada - 520007.  
Phone: 0866 2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023.

### SHOW CAUSE NOTICE

Sub :	APPCB - HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – <b>Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.</b>
Ref:	<ol style="list-style-type: none"> <li>1. EC &amp; CFO orders valid upto 30.09.2022.</li> <li>2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.</li> <li>3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.</li> <li>4. Joint Committee inspection held on 22.06.2022</li> <li>5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022</li> <li>6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.</li> <li>7. Request letter of the mining unit on 31.12.2022.</li> <li>8. Board officials inspected the mining site on 02.01.2023.</li> <li>9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.</li> <li>10. Board officials inspected the mining site on 11.04.2023.</li> <li>11. EAC (TF) meeting held on 08.05.2023.</li> </ol>

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**WHEREAS**, you are operating the Granite Mining Unit in the name & style of M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS**, M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) vide ref. 1<sup>st</sup> cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

**WHEREAS**, Sri ASrinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2<sup>nd</sup> cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

**WHEREAS**, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3<sup>rd</sup> cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5<sup>th</sup> cited, issued following order Dt.20.07.2022.

*"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".*

*"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDE".*

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6<sup>th</sup> cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) vide ref. 7<sup>th</sup> cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances observed during the issue of stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.	Partially Complied. The mining unit has recently planted about 200 Nos of saplings at buffer zone at South and North. Existing pit was appearing while obtaining the mining lease on Este side and on west side ram is existing.
2	Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.	As the mining project was not under operation for the last 2 years due to demand Notice raised by the Department of Mines & Geology. Presently the mining project is making efforts for re-commencing its operation and during the inspection the proponent informed that they will take up the activities under CSR activities after re-commencing the same.
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the	Complied. The mining project has started avenue plantation.

	approach road on either side of the road was not developed.	
4	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	During the inspection the proponent of the mining project have informed that, they will provide water sprinklers after they resume the mining activities.
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	Presently, the mining unit is not under operation.
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	The project proponent has informed that, they will obtain the same before commencement of the mining operations if applicable.
7	Garland drains and Siltation ponds are not available.	The mining project has started works related to providing of Garland drains & siltation ponds.
8	Measures for ground water recharge are not being taken.	The proponent of the mining unit has informed that, they proposed to meet the water requirement through water tankers.
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	The proponent of the mining unit have proposed to dump the overburden within the mine lease area.
10	Retaining wall at the end of OB dump of appropriate size is not available.	The mining project has started works related to construction of retaining wall.
11	Details/ records regarding the Occupational Health Surveillance of workers are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
12	Details/records regarding constitution of separate Environmental Management Cell are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
13	Details/ records regarding funds earmarked for environmental protection measures are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
14	Project Authorities are not submitting six monthly compliance reports along with	The proponent of the mining unit have informed that, they will submit six monthly compliance once the mining operations resumed.

	Monitored data to competent authorities on regular basis.	
15	Project Authorities are not submitting Environmental Statement in Form-V to Competent authorities on regular basis.	The proponent of the mining unit have informed that, they will submit Form- V once the mining operations resumed.

**WHEREAS**, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

*"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)".*

**WHEREAS**, the officials of RO, Tirupati again inspected M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

**WHEREAS**, the following environmental compensation is estimated to levy on M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District for violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	88	Rs.4,40,000/-

**Note:** No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 27.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 88 = Rs.4,40,000/-

**WHEREAS**, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,40,000/-** (Rupees Four Lakhs and Forty thousand only) on occupier of M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be passed levying the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

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B Sreedhar Ias  
MEMBER SECRETARY

To  
The Occupier,  
M/s. Sai Raghavendra Granites,  
(Black Granite mine – 0.607 Ha),  
Sy.No.98/3 Part,  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar Ias

Date: 11-05-2023 17:45:04

Reason: Approved

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## ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,

APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.

Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**SCN No. 738/APPCB/HO/ECS/TPT/2023-**

**Date: 11/05/2023.**

### SHOW CAUSE NOTICE

**Sub :** APPCB – HO - ECS - Original Application No.271/2022 filed by Sri – A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order – Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

**Ref:**

1. EC & CFO orders valid upto 30.09.2022.
2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
4. Joint Committee inspection held on 22.06.2022
5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
7. Request letter of the mining unit on 31.12.2022.
8. Board officials inspected the mining site on 02.01.2023.
9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
10. Board officials inspected the mining site on 11.04.2023.
11. EAC (TF) meeting held on 08.05.2023.

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**WHEREAS**, you are operating the Granite Mining Unit in the name & style of M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS**, M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) vide ref. 1<sup>st</sup> cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

**WHEREAS**, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2<sup>nd</sup> cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

**WHEREAS**, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3<sup>rd</sup> cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5<sup>th</sup> cited, made the following in its order DL.20.07.2022 -

*"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".*

*"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".*

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6<sup>th</sup> cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) vide ref. 7<sup>th</sup> cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied.  During the inspection, it was observed that the mining unit is maintaining the buffer zone towards North & South sides. The mining project is being used as a ramp towards East side and West side the boundary of the mining project is sharing with adjacent mining unit.
2	Not provided the details of CSR activities taken up.	Complied.  During the inspection, the mine lease holder has taken up activities under CSR activities for providing of street lights, School development works, water purifier and donating amounts to the temples during festivals.
3	Not submitted details of funds earmarked for environmental protection	Complied.  During inspection, it was verified that, the lease holder is



	measures.	spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.
4	Not furnished occupational health surveillance data.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

**WHEREAS**, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:.

*"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)".*

**WHEREAS**, the officials of RO, Tirupati again inspected M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

**WHEREAS**, the following environmental compensation is estimated to levy on M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

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EC (in Rs) = 80 x 0.5 x 125 x 1 x 88 = Rs.4,40,000/-

**WHEREAS**, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupati.

In view of above You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,40,000/-** (Rupees Four Lakhs and Forty thousand only) on occupier of M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

**1523**

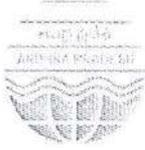
Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

**B Sreedhar las**  
**MEMBER SECRETARY**

To  
The Occupier,  
M/s. Sri Sai Krupa Granites.,  
(Black Granite mine – 0.611 Ha),  
Sy.No.100,  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



## ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,  
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**SCN No. 738/APPCB/HO/ECS/TPT/2023-**

**Date:11/05/2023.**

### SHOW CAUSE NOTICE

**Sub :** APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/ s. J.R.Granitef Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order – Hon'ble NGT order dt. 20.03.2023 - Inspection of the Board officials on 11.04.2023 - **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

**Ref:**

1. EC & CFO orders valid upto 30.09.2022.
2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
4. Joint Committee inspection held on 22.06.2022
5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
7. Request letter of the mining unit on 31.12.2022.
8. Board officials inspected the mining site on 02.01.2023.
9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
- 10.Board officials inspected the mining site on 11.04.2023.
- 11.EAC (TF) meeting held on 08.05.2023.

\*\*\*

**WHEREAS**, you are operating the Granite Mining Unit in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS**, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) vide ref. 1<sup>st</sup> cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

**WHEREAS**, Sri A. Srinivasulu & others, R/ o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2<sup>nd</sup> cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

**WHEREAS**, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3<sup>rd</sup> cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5<sup>th</sup> cited, issued the following order Dt.20.07.2022 -

*"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".*

*"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".*

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6<sup>th</sup> cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine - 0.850 Ha) vide ref. 7<sup>th</sup> cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the status in repective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied.  The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species.  The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden was happened outside the lease area.  Now, the mining project has applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same

		was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not providing regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

**WHEREAS**, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:

*"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)".*

**WHEREAS** the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

**WHEREAS** the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating Environmental Compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S I. N o	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

**Note:** No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 29.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

**WHEREAS**, the above status was reviewed during the EAC (TF) meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying environmental compensation as estimated by the RO, Tirupathi.

In view of above, you are hereby directed to **show cause why the Board shall not levy environmental compensation** for Rs.4,30,000/- (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

**1527**

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, in the interest of public health and Environment., without any further notice.

**B Sreedhar Ias**  
**MEMBER SECRETARY**

To  
The occupier,  
M/s. J.R.Granites Pvt. Ltd.,  
(Black Granite mine - 0.850 Ha),  
Sy.No.99/ 4 & 7,  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.



## ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,  
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**SCN No. 738/APPCB/HO/ECS/TPT/2023-**

**Date:11/05/2023.**

### SHOW CAUSE NOTICE

**Sub :** APPCB - HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production order issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

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**WHEREAS**, you are operating the Granite Mining Unit in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

**WHEREAS**, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha) vide ref. 1<sup>st</sup> cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

**WHEREAS**, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2<sup>nd</sup> cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on polluting problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

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WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 4<sup>th</sup> cited, made the following in its order Dt.20.07.2022 -

*"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".*

*"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".*

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought certain clarification on 25.10.2022 for payment balance consent fee and other lapse.

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WHEREAS, the ML of M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine – 1.620 Ha) vide ref. 7<sup>th</sup> cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

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**WHEREAS**, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:

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**WHEREAS**, the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

**WHEREAS**, the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

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S I. N o	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
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**WHEREAS**, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupati.

In view of above You are hereby directed to **show cause why the Board shall not levy**

120

**1531**

**environmental compensation for Rs.4,30,000/-** (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

**B Sreedhar Ias**  
**MEMBER SECRETARY**

To  
The Occupier,  
M/s. J.R.Granites Pvt. Ltd.,  
(Black Granite mine - 1.620 Ha),  
Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P).  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar Ias

Date: 11-05-2023 17:49:12

Reason: Approved



## ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,  
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**SCN No. 738/APPCB/HO/ECS/TPT/2023-**

**Date: 11/05/2023**

### SHOW CAUSE NOTICE

Sub :	APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - <b>Levying Environmental Compensation - Show Cause Notice - Issued – Reg.</b>
Ref:	<ol style="list-style-type: none"> <li>1. EC &amp; CFO orders valid upto 30.09.2022.</li> <li>2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.</li> <li>3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.</li> <li>4. Joint Committee inspection held on 22.06.2022</li> <li>5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022</li> <li>6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.</li> <li>7. Request letter of the mining unit on 31.12.2022.</li> <li>8. Board officials inspected the mining site on 02.01.2023.</li> <li>9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.</li> <li>10. Board officials inspected the mining site on 11.04.2023.</li> <li>11. EAC meeting held on 08.05.2023.</li> </ol>

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In view of above, You are hereby directed to **show cause to why the Board shall not levy the environmental compensation for Rs.4,30,000/-** (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

**1535**

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act,1981 and amendments thereof in the interest of public health and Environment., without any further notice.

**B Sreedhar Ias**  
**MEMBER SECRETARY**

**To**  
**The Occupier,**  
**M/s. J.R.Granites Pvt. Ltd.,**  
**(Black Granite mine – 4.846 Ha),**  
**Sy.No.136, 137 & 138,**  
**Kotamakanapalli (V), Gudupalli (M),**  
**Chittoor District.**

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

1536

ANNEXURE - VIII

125

From

M/s. J.R. Granites Pvt Ltd  
Black Granite Mine – 0.850 Ha,  
Sy.no.99/4&7, Kotamakanapalli village,  
Gudupalli Mandal, Chittoor District-517425.

Date: 15.05.2023

To

The Member Secretary  
A.P.Pollution Control Board,  
Paryavaran Bhavan, Head office, Opp.  
JAMAC Housing Complex, APIIC Colony,  
Gurunanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. J.R.Granites Pvt.Ltd., (Black Granite Mine-0.850 Ha) Sy No. 99/4 &7, Kotamakanapalli Village, Gudupalli (M) Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: 1. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

\*\*\*\*\*

We humbly submit that with reference to the 1<sup>st</sup> cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 22.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,30,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,30,000/- bearing DD No. 325953, Dt. 12.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

(P. Maheshwara Rao)

Encl: D.D No. 325953 dt. 12.05.2023 for Rs. 4,30,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

AEE-3  
Te + 15/05/23

(126)

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127

यूनियन बैंक Union Bank of India

क्रम सं. Sr. No.

41325953

NDD535966

12-05-2023

CHITTOOR-VIJAYAWADA

\*\*\*\*\* Not Over INR. 4,30,000.00 \*\*\*\*\*

D D M M Y Y Y Y

मांगने पर अदा करें  
ON DEMAND PAY

THE MEMBERSECRETARY AP POLLUTION CONTROL BORD

को या उनके आदेश पर  
OR ORDER

रुपये RUPEES

VIJAYAWADA

Four Lakh Thirty Thousand only

\*\*\*\*\*4,30,000.00

प्राप्त मूल्य के लिए  
FOR VALUE RECEIVED

₹

BC. No. 41325953

प्रति यूनियन बैंक  
To Union Bank of India

कृते यूनियन बैंक ऑफ इंडिया For Union Bank of India

Purchaser: SRI VENKATASAI GRANITES

( 532975 )Valid for 3 months only from the date of issue

Key:NYH288983

प्राधिकृत कर्ता/अधिकृत

Please sign here

PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA.  
EM/PD/AE



Suzha

3 25953 0000 26000 0000 4 1 16

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE  
जारी करने की तारीख से तीन माह के लिए वैध

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From  
**M/s. J.R. Granites Pvt Ltd**  
**Black Granite Mine – 1.620 Ha,**  
 Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P)  
 Kotamakanapalli (V), Gudupalli (M),  
 Chittoor District.

Date: 15.05.2023



To  
**The Member Secretary**  
 A.P.Pollution Control Board,  
 Paryavaran Bhavan, Head office, Opp.  
 JAMAC Housing Complex, APIIC Colony,  
 Gurunanak Colony, VIJAYAWADA-520 007, (A.P).

Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. J.R.Granites Pvt.Ltd., (Black Granite Mine-1.620 Ha) Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: 1. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

\* \* \* \* \*

We humbly submit that with reference to the 1<sup>st</sup> cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,30,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,30,000/- bearing DD No. 325954, Dt. 12.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

(P. Maheshwara Rao)

Encl: D.D No. 325954 dt. 12.05.2023 for Rs. 4,30,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

AEE-3  
 To have up  
 15/05/22

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यूनियन बैंक Union Bank of India

क्रम सं. 41325954 NDD535966

Sr. No. CHITTOOR-VIJAYAWADA

12-05-2023

\*\*\*\*\* Not Over INR. 4,30,000.00 \*\*\*\*\*

D D M M Y Y Y Y

मांगने पर अदा करें  
ON DEMAND PAY

THE MEMBERSECRETARY AP POLLUTION CONTROL BORD

को या उनके आदेश पर  
OR ORDER

VIJAYAWADA

रुपये RUPEES

Four Lakh Thirty Thousand only

\*\*\*\*\*4,30,000.00

प्राप्त मूल्य के लिए  
FOR VALUE RECEIVED

₹

BC. No. 41325954

प्रति यूनियन बैंक  
To Union Bank of India

कृते यूनियन बैंक ऑफ इंडिया For Union Bank of India

Purchaser: SRI VENKATASAI GRANITES

( 532975 ) Valid for 3 months only from the date of issue

Key: SEG442056

PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA.

EM/PD/AE



Surey

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जारी करने की तारीख से तीन माह के लिए वैध  
VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

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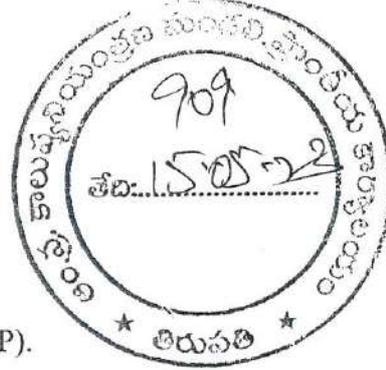
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1543

From  
**M/s. J.R.Granites Pvt. Ltd.,**  
**(Black Granite mine – 4.846 Ha),**  
 Sy.No.136, 137 & 138, Kotamakanapalli (V),  
 Gudupalli (M), Chittoor District.

Date: 15.05.2023

To  
**The Member Secretary**  
 A.P.Pollution Control Board,  
 Paryavaran Bhavan, Head office, Opp.  
 JAMAC Housing Complex, APIIC Colony,  
 Gurunanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: 1. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

\*\*\*\*\*

We humbly submit that with reference to the 1<sup>st</sup> cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,30,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,30,000/- bearing DD No. 325955, Dt. 12.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

(P. Maheshwara Rao)

Encl: D.D No. 325955 dt. 12.05.2023 for Rs. 4,30,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

AEE-3  
 To take up  
 15/05/23

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यूनियन बैंक Union Bank of India

क्रम सं. Sr. No.

CHITTOOR-VIJAYAWADA

41325955

NDD535966

12-05-2023

\*\*\*\*\* Not Over INR. 4,30,000.00 \*\*\*\*\*

D D M M Y Y Y Y

मांगने पर अदा करें  
ON DEMAND PAY

VIJAYAWADA

THE MEMBERSECRETARY AP POLLUTION CONTROL BORD

को या उनके आदेश पर  
OR ORDER

रुपये RUPEES

Four Lakh Thirty Thousand only

\*\*\*\*\*4,30,000.00

प्राप्त मूल्य के लिए  
FOR VALUE RECEIVED

₹

BC. No. 41325955

प्रति यूनियन बैंक  
To Union Bank of India

कृते यूनियन बैंक ऑफ इंडिया For Union Bank of India

Purchaser: SRI VENKATASAI GRANITES

( 532975 )Valid for 3 months only from the date of issue

Key:IUI260123

PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA.  
EM/PD/AE

प्राधिकृत हस्ताक्षरकर्ता



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VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

जारी करने का ताराख से तीन माह के लिए वैध

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1547

From  
**Sri K.Siva Prakash**  
 Formerly M/s. Sri Venkata Sai Granites  
 0.405 Ha Black Granite Mine,  
 Sy. No. 103, Kotamakanapalli (V), Gudupalli (M),  
 Chittoor District.  
 Cell No.: 9789941111, 9391052525.

Date: 15.05.2023

To  
**The Member Secretary**  
 A.P.Pollution Control Board,  
 Paryavaran Bhavan, Head office,  
 Opp. JAMAC Housing Complex, APIIC Colony,  
 Gurunanak Colony, VIJAYAWADA-520 007, (A.P)



Respected Sir,

Sub: OA No.271 of 2022 filed at NGT Principal Bench New Delhi -Sri K. Siva Prakash Mine 0.405 Ha (Formerly M/S. Sri Venkata Sai Granites) Sy No.103 of Kotamakanapalli (V)Gudupalli (M) Chittoor District- Show Cause Notice issued by the Board on 11.05.2023-Compliance report Submitted-Regarding.

Ref: Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

\*\*\*\*\*

We humbly submit that, with reference cited above, our compliance status on the direction issued by the Board while serving the stop production order dt.23.11.2022 was reviewed in the task force committee meeting held at Head office A.P.Pollution Control Board, VIJAYAWADA on 08.05.2023.]

It's also submit that, Board has issued Show Cause Notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days, and further lived Environmental compensation for Rs. 4,25,000/-.

In this connection, we assured to complete the remaining non compliance and submitting Environmental compensation for Rs. 4,25,000/- vide D.D No. 0004147 dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favor of orders  
 Thanking you sir,

Yours faithfully

(K.Sivaprakash)

Encl: D.D No. 000147 dt. 15.05.2023 for Rs. 4,25,000/-

✓ Copy submitted to the Environmental Engineer, Regional office, Tirupati, for favor of information.

AE-3  
 To take MR  
 15/05/23

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**बैंक ऑफ इंडिया**  
 KRISHNAGIRI शाखा  
 कोयंबटूर  
 (जागतिक शाखा Issuing Branch)

**BANK OF INDIA**  
 KRISHNAGIRI BRANCH  
 COIMBATORE  
 IFSC CODE: BKID0008217

मार्ग कोने पर  
**ON DEMAND PAY** KRISHNAGIRI 8217  
 THE MEMBER SECRETARY, ANDRA PRADESH POLLUTION  
 CONTROL BOARD  
 Four Lakh Twenty Five Thousand

₹

Bank of India का बैंक खाते में धरो अगत अगत  
 \*\*\*\*\*4, 2500000000 RECEIVED  
 को बैंक ऑफ इंडिया For B. NK OF INDIA

स. को. र. नं. PF.No. 175357  
 स. को. र. नं. PF.No. 183505

PURCHASER-MANIMALA INTERNATIONAL

RECON. CODE 5 6 स. को. र. नं. RECON. CODE अधिकृत हस्ताक्षरता Authorised Signatory 16204516

VIJAYAWADA SERVICES (Branch)

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From

**Sri K.Siva Prakash**

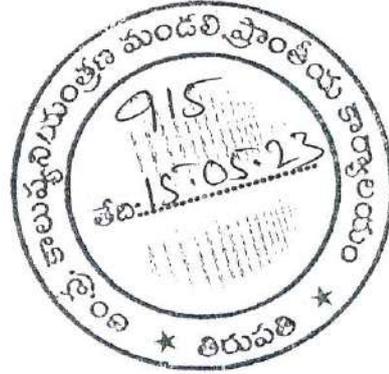
Formerly M/s. Sri Venkata Sai Granites  
0.772 Ha Black Granite Mine,  
Sy. No. 101/2, Kotamakanapalli (V),  
Gudupalli (M), Chittoor District.  
Cell No.: 9789941111, 9391052525.

Date: 15.05.2023

To

**The Member Secretary**

A.P.Pollution Control Board,  
Paryavaran Bhavan, Head office,  
Opp. JAMAC Housing Complex, APIIC Colony,  
Gurunanak Colony, VIJAYAWADA-520 007, (A.P)



Respected Sir,

Sub: OA No.271 of 2022 filed at NGT Principal Bench New Delhi-Sri K.Siva Prakash Mine 0.772 Ha. (Formerly M/S. Sri Venkata Sai Granites) Sy. No. 101/2 Kotamakanapalli (V) Gudupalli (M) Chittoor District- Show Cause Notice issued by the Board on 11.05.2023-Compliance report submitted Regarding.

Ref: Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023

\*\*\*\*\*

We humbly submit that, with reference cited above, our compliance status on the direction issued by the Board while serving the stop production order dt.23.11.2022 was reviewed in the task force committee meeting held at Head office A.P.Pollution Control Board, VIJAYAWADA on 08.05.2023.]

It's also submit that, Board has issued Show Cause Notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days, and further lived Environmental compensation for Rs. 4,25,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental compensation for Rs. 4,25,000/- vide D.D No. 000148 dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favor of orders  
Thanking you sir,

Yours faithfully

(K.Sivaprakash)

Encl: D.D No. 000148 dt. 15.05.2023 for Rs. 4,25,000/-

✓ Copy submitted to the Environmental Engineer, Regional office, Tirupati, for favor of information.

AE-3  
To take up  
15/05/23

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**बैंक ऑफ़ इंडिया**  
 कृष्णगिरी शाखा  
 कोयंबटूर  
 (जारीकर्ता शाखा Issuing Branch)

**BANK OF INDIA**  
 KRISHNAGIRI BRANCH  
 COIMBATORE  
 IFSC CODE: BKID0008217  
 47244220

मार्ग जाने पर  
**ON DEMAND PAY**

कृष्णगिरी  
**KRISHNAGIRI**  
 8217

THE MEMBER SECRETARY, ANDRA PRADESH POLLUTION  
 CONTROL BOARD  
 Four Lakh Twenty Five Thousand

सय्येरुपेस  
**only**

₹

Bank of India, कोयंबटूर शाखा से प्राप्त  
 FOR VALUE RECEIVED

स. को. रेकॉ. कोड  
 PURCHASER-MANIMALA INTERNATIONAL

स. को. रेकॉ. कोड  
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 VIJAYAWADA WEST B.M. (CB-branch) 5 6 स. को. रेकॉ. कोड  
 AUTHORIZED SIGNATORY 7244220

15-05-2023  
 अदिशुपार  
 OR ORDER

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 15 05 2023

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From

M/s. Sai Raghavendra Granites,  
(Black Granite mine – 0.607 Ha),  
Sy.No.98/3Part, Kotamakanapalli (V),  
Gudupalli (M), Chittoor District.

Date: 15.05.2023

To

**The Member Secretary**  
A.P.Pollution Control Board,  
Paryavaran Bhavan, Head office, Opp.  
JAMAC Housing Complex, APIIC Colony,  
Gurunanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

\*\*\*\*\*

We humbly submit that with reference to the 1<sup>st</sup> cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 24.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,40,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,40,000/- bearing DD No. 960835, Dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

(S. SONIL KUMAR)

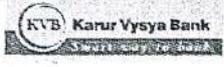
Encl: D.D No. 960835 dt. 15.05.2023 for Rs. 4,40,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

146

1557

AG PAYEE



दि कारु वस्य बैंक लिमिटेड THE KARUR VYSYA BANK LIMITED Valid for three months from the date of issue **DEMAND DRAFT**  
 KUPPAM, D NO. 14-185, AP VARJAVEL CHETTY STREET, KUPPAM,  
 ANDHRA PRADESH - 517425  
 IFSC Code : KVBL0001473

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ON DEMAND PAY OR ORDER / या उनके आदेश पर

मार्ग जाने पर THE MEMBER SECRETARY ANDHRA PRADESH POLLUTION CONTROL BOARD.

RUPEES Four Lakh Forty Thousand Only

रुपये अदा करें For Value Received ₹

DD Sr. No. 014733019294

\*\*\*\*\*440000.00

CDEB

Purchaser Name: SAI RAGHAVENDRA GRAN

AUTHORISED SIGNATORY

AUTHORISED SIGNATORY



अदाकर्ता शाखा / DRAWEE BRANCH  
 VIJAYAWADA GOVERNORPET

Please sign above

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1559

From  
**M/s. Sri Sai Krupa Granites,**  
 (Black Granite mine – 0.611 Ha),  
 Sy.No.100, Kotamakanapalli (V),  
 Gudupalli (M), Chittoor District.

Date: .05.2023

To  
**The Member Secretary**  
 A.P.Pollution Control Board,  
 Paryavaran Bhavan, Head office, Opp.  
 JAMAC Housing Complex, APIIC Colony,  
 Gurunanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: 1. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

\*\*\*\*\*

We humbly submit that with reference to the 1<sup>st</sup> cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,40,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,40,000/- bearing DD No. 960837, Dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

M. Chandra Sekir  
 (M. CHANDRA SEKIR)

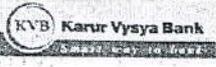
Encl: D.D No. 960837 dt. 15.05.2023 for Rs. 4,40,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

150

1561

NO PAYEE



दि करुर वैश्य बैंक लिमिटेड THE KARUR VYSYA BANK LIMITED Valid for three months from the date of issue  
KUPPAM, D NO. 14-185, AP VARJAVEL CHETTY STREET, KUPPAM,  
ANDHRA PRADESH - 517425  
IFSC Code : KVBL0001473

DEMAND DRAFT

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ON DEMAND PAY

OR ORDER / या उनके आदेश पर

मौजे जाने पर

THE MEMBER SECRETARY ANDHRA PRADESH POLLUTION CONTROL BOARD.

RUPEES

रुपये Four Lakh Forty Thousand Only

अदा करें For Value Received

₹

\*\*\*\*\*440000.00

DD Sr. No.

014733019296

CDEB

Purchaser Name: SRI SAI KRUPA GRANITES

अधिकृत हस्ताक्षरकर्ता  
AUTHORISED SIGNATORY

अधिकृत हस्ताक्षरकर्ता  
AUTHORISED SIGNATORY



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अदाकदा शाखा / DRAWEE BRANCH  
VIJAYAWADA GOVERNORPET

⑈960837⑈ 517053702⑈ 003677⑈ 16

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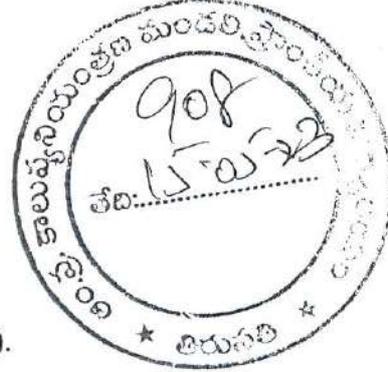


# RATHNA MINERAL ENTERPRISES

Quarry Owners, Processers & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

Date:15.05.2023



To  
**The Member Secretary**  
 A.P.Pollution Control Board,  
 Paryavaran Bhavan, Head office, Opp.  
 JAMAC Housing Complex, APIIC Colony,  
 Gurunanak Colony, VIJAYAWADA-520 007, (A.P).

Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. Rathna Mineral Enterprises (Black Granite mine – 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Compliance report submitted – Reg.

Ref: Stop production Order No. 738/APPCB/HO/UH-II/TF/TPT/2022- Date: 23/11/2022.

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We humbly submit that with reference to the 1<sup>st</sup> cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

It is further submitted that, during task force committee meeting and after reviewing the compliance status of our mining unit, the task force committee has satisfied with the compliance status and systems provided by our mining project.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board time to time.

Submitted for favour of orders

Yours faithfully

(M. Manjunatha)  
 M/s. Rathna Mineral Enterprises

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

TE-Javel WLD  
 15/05/23

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